



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर रोड, नई दिल्ली

Email Office : dgft@nic.in , Phone Office : 011-23062777

(DES - II SECTION)

MINUTES OF THE NORMS COMMITTEE- II

MEETING No. NC/2/MEET/Feb/202223/23

DATED: 16/03/2023

Please Note

- I. For information of exporters, Norms Committee - II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 72 to 76, 78 to 80, 85 .Communications in respect of cases/pertaining to NC- II may be sent to email address: nc2.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/2/MEET/Feb/202223/23 dated 16/03/2023 of Norms Committee - II for the year 2022-23 was held on 16/03/2023 under the Chairmanship of Akash Taneja, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Santosh Dubey, Deputy DGFT	DGFT(HQ)
2	Smitha Viju, FTDO	DGFT(HQ)
3	SHAISH KUMAR, Technical Consultant	DGFT
4	SK BHATNAGAR, Technical Consultant	DGFT
5	vishan agrawal, Technical Consultant	DGFT
6	Sushil JAIN, Technical Consultant	Department for Promotion of Industry & Internal Trade, Ministry of Commerce & Industry
7	RajeshKumar Jaiswal, Technical Consultant	Ministry of Heavy Industries
8	rahul bhardwaj, Technical Consultant	Office of DC(MSME) , Ministry of MSME

Case Details and Decision(s):

Case No.	1 / NC/2/MEET/Feb/202223/23
Case Status	Case Rejected
Party Name	VIJAI ELECTRICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00006513AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and noted that the applicant has applied for fixation of ad-hoc norms by filling ANF-4B. Further, the applicant has not furnished the copy of application and has submitted Appendix-4E without certified by the Chartered Engineer Certificate. Therefore, the Committee decided to reject the case on the ground that the applicant has not filed the application by following due procedure on DGFT BO Portal. The case stands rejected.	

Case No.	2 / NC/2/MEET/Feb/202223/23
Case Status	Case Approved
Party Name	MUNDRA SOLAR PV LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00006527AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (TEC-3) received via email dated 16.03.2023, under para 4.03(b) (iii) of FTP, as under: 1. The quantity of import item (P-Type 7Wp to 8Wp Solar Cells) may be allowed on net to net basis as per GN-4. 2. The quantity of import item (Solar Glass 2.55Sq. Mtr./Each) may be allowed as 1887851 Number including 1% wastage. 3. The quantity of import item (Al. Frame (Long) of 2.2675mtr.) may be allowed as 3738318 Number. 4. The quantity of import item (Al. Frame (Short) of 1.1345mtr.) may be allowed as 3738318 Number. 5. The quantity of import items at Sl. No. 5 to 7 may be allowed as net plus 1% wastage. 6. The quantity of import item at Sl. No. 9 may be allowed on net to net basis as per GN-4. 7. The quantity of import items at Sl. No. 8 & 10 to 18 may be allowed as applied for and value	

restricted up to 2% of FoB value.

8. The quantity of import items at Sl. No. 19, 20, 23 & 24 may be allowed **on net to net basis**.

9. The quantity of import items at Sl. No. 21&22 may be allowed **as per packing policy**.

RA concerned may take suitable consequential action accordingly.

Case No.	3 / NC/2/MEET/Feb/202223/23
Case Status	Case Approved
Party Name	JAY BHAWANI METAL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00173725AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the case was withdrawn from the agenda in the NC meeting dated 29.11.2021 on the ground that the case was approved in M. No. 16/81 dated 17.11.2015 and the norms were again revised in Meeting No. 19/81 dated 26.12.2019. Therefore, the Committee decided to withdraw the case from the agenda showing it as approved.	
The case is already approved.	

Case No.	4 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	NAGREEKA INDCON PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM REVIW00002009AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	5 / NC/2/MEET/Feb/202223/23
Case Status	Case Rejected
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM REVIW00006442AM23
RA File Number	NA
Licence No and	0310823945/null

Date	
Norms Committee Decision: The Committee considered the case as per agenda and noted that the subject AA number having HQ F. No. 018105000503AM19 was approved in the NC Meeting No. 4/81-ALC2/2019 dated 29.05.2019 as per comments of Consultant (TEC-3). Further, it was noted that the applicant has not applied for reviewing the ad-hoc norms against main file i.e. HQ File No. 018105000503AM19. Therefore, the Committee decided to reject the case with the direction that the applicant should apply for reviewing the case against HQ File No. 018105000503AM19 and also inform the applicant through email in this regard. The case stands rejected.	

Case No.	6 / NC/2/MEET/Feb/202223/23
Case Status	Case Rejected
Party Name	MPP TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00006533AM23
RA File Number	NA
Licence No and Date	0710069915/09/02/2010
Norms Committee Decision: The Committee considered the case as per agenda and noted that the subject AA number having HQ F. No. 018105000057AM19 was approved in the NC Meeting No. 2/81-ALC2/2018 dated 29.05.2018. Further, it was noted that the applicant wanted to file a review application but he had filed a fresh application (F. No. HQRNORMAPPLY00006533AM23) against subject AA Number and the applicant had not followed the due procedure while filing review application on DGFT's Portal. The Committee noted that the applicant has not applied for reviewing the ad-hoc norms against main file i.e. HQ File No. 018105000057AM19. Therefore, the Committee decided to reject the case with the direction that the applicant should apply for reviewing the case against HQ File No. 018105000057AM19 and also inform the applicant through email in this regard. The case stands rejected.	

Case No.	7 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	GE POWER INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM REVIW00005027AM23
RA File Number	039404001063 AM13
Licence No and Date	0310728198/14/03/2013

Norms Committee Decision:

The Committee considered the case as per agenda and the TE has requested to send physical file of the case along with a copy of comments of DHI dated 21.04.2014 to examine the case. Therefore, the Committee decided to send the same to the TE for examination of the case.

The case stands deferred.

Case No.	8 / NC/2/MEET/Feb/202223/23
Case Status	Case Approved
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	018105000439AM19
RA File Number	072404000079 AM16
Licence No and Date	0710108496/10/07/2015

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the case was withdrawn from the agenda in the NC meeting dated 29.11.2021 on the ground that the case was already approved in the manual agenda of the NC-2 meeting dated 16.11.2021. Therefore, the Committee decided to withdraw the case from the agenda showing as approved.

The case is already approved.

Case No.	9 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	THERMOPADS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM REVIW00006082AM23
RA File Number	092404000697 AM16
Licence No and Date	0910063313/22/02/2016

Norms Committee Decision:

1. The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by

Justification of wastage for following raw material:

1. Silicon rubber - 51 %
2. E glass needle mat- 33 %
3. Aramid Yarn -36 %

The case stands deferred.

Case No.	10 / NC/2/MEET/Feb/202223/23
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Case Status	Case Rejected
Party Name	GALLANTT ISPAT LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	018105000729AM19
RA File Number	372404000009 AM16
Licence No and Date	3710002634/04/05/2016
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was withdrawn from the agenda in the NC meeting dated 30.12.2020 on the ground that the applicant vide email dated 04.01.2021 had informed that EODC was issued for the subject AA and requested to close the matter. Therefore, the Committee decided to reject the case. The case stands rejected.	

Case No.	11 / NC/2/MEET/Feb/202223/23
Case Status	Case Rejected
Party Name	GALLANTT ISPAT LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	018105000730AM19
RA File Number	372404000011 AM16
Licence No and Date	3710002636/04/05/2016
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was withdrawn from the agenda in the NC meeting dated 30.12.2020 on the ground that the applicant vide email dated 04.01.2021 had informed that EODC was issued for the subject AA and requested to close the matter. Therefore, the Committee decided to reject the case. The case stands rejected.	

Case No.	12 / NC/2/MEET/Feb/202223/23
Case Status	Case Rejected
Party Name	GALLANTT ISPAT LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	018105000731AM19
RA File Number	372404000012 AM16
Licence No and Date	3710002637/04/05/2016
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that the case was withdrawn from the agenda in the NC meeting dated 30.12.2020 on the ground that the applicant vide email dated 04.01.2021 had informed that EODC was issued for the subject AA and requested to close the matter. Therefore, the Committee decided to **reject** the case.

The case stands rejected.

Case No.	13 / NC/2/MEET/Feb/202223/23
Case Status	Case Rejected
Party Name	GALLANTT ISPAT LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	018105000732AM19
RA File Number	372404000013 AM16
Licence No and Date	3710002638/04/05/2016

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the case was withdrawn from the agenda in the NC meeting dated 30.12.2020 on the ground that the applicant vide email dated 04.01.2021 had informed that EODC was issued for the subject AA and requested to close the matter. Therefore, the Committee decided to **reject** the case.

The case stands rejected.

Case No.	14 / NC/2/MEET/Feb/202223/23
Case Status	Case Rejected
Party Name	GALLANTT ISPAT LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	018105000733AM19
RA File Number	372404000014 AM16
Licence No and Date	3710002639/04/05/2016

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the case was withdrawn from the agenda in the NC meeting dated 30.12.2020 on the ground that the applicant vide email dated 04.01.2021 had informed that EODC was issued for the subject AA and requested to close the matter. Therefore, the Committee decided to **reject** the case.

The case stands rejected.

Case No.	15 / NC/2/MEET/Feb/202223/23
Case Status	Case Rejected
Party Name	GALLANTT ISPAT LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	018105000735AM19
RA File Number	372404000008 AM16
Licence No and Date	3710002642/23/05/2016
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was withdrawn from the agenda in the NC meeting dated 30.12.2020 on the ground that the applicant vide email dated 04.01.2021 had informed that EODC was issued for the subject AA and requested to close the matter. Therefore, the Committee decided to reject the case. The case stands rejected.	

Case No.	16 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	CHANDAN STEEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM REVIW00006532AM23
RA File Number	039404000083 AM17
Licence No and Date	0310804945/24/05/2016
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	17 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	BILCARE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM REVIW00006284AM23
RA File Number	318304000010 AM17
Licence No and Date	3110066259/20/07/2016
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	18 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	CHANDAN STEEL LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM REVIW00006556AM23
RA File Number	039404000417 AM17
Licence No and Date	0310807159/17/08/2016
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	19 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	CHANDAN STEEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM REVIW00006537AM23
RA File Number	039404000589 AM17
Licence No and Date	0310808152/28/09/2016
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	20 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	CHANDAN STEEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM REVIW00006539AM23
RA File Number	039404000742 AM17
Licence No and Date	0310809287/24/11/2016
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	21 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	COSMOS ENGITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM REVIW00006614AM23
RA File Number	342404000244 AM17
Licence No and	3410042745/09/12/2016

Date	
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	22 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	CHANDAN STEEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM REVIW00006541AM23
RA File Number	039404000968 AM17
Licence No and Date	0310810663/20/01/2017
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	23 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	BILCARE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM REVIW00006285AM23
RA File Number	318304000157 AM17
Licence No and Date	3110066596/17/02/2017
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	24 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	CHANDAN STEEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM REVIW00006542AM23
RA File Number	039404000092 AM18
Licence No and Date	0310813188/11/05/2017
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	25 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	BILCARE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM REVIW00006287AM23
RA File Number	318304000034 AM18
Licence No and Date	3110066775/07/06/2017
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	26 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	NAGREEKA INDCON PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM REVIW00000429AM23
RA File Number	039504000343 AM18
Licence No and Date	0310815357/23/08/2017
Norms Committee Decision:	
The Committee considered the case as per agenda and noted the comments of DPIIT given vide U.O. No. P-47011/354/2019-TSW dated 08.08.2022 and further, the comments of DPIIT received vide U.O. No. P-47011/354/2019-TSW dated 12.02.2023. However, the matter was deliberated in the meeting and after due deliberation, the Committee decided to refer back the case to DPIIT for giving revised comments. The case stands deferred.	

Case No.	27 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	CHANDAN STEEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM REVIW00006550AM23
RA File Number	039404000669 AM18
Licence No and Date	0310817289/24/11/2017
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	28 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	COSMOS ENGITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM REVIW00006615AM23
RA File Number	342404000229 AM18
Licence No and Date	3410043767/01/01/2018
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	29 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	COSMOS ENGITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM REVIW00006599AM23
RA File Number	342404000279 AM18
Licence No and Date	3410043786/05/01/2018
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the case was withdrawn from the agenda as the applicant had informed vide email dated 02.10.2019 that the subject AA was submitted to RA, Vadodara for closure of license. However, now the applicant has applied for fixation of ad-hoc norms without giving any justification for re-opening the case. Therefore, the Committee decided to seek detailed justification from the applicant for re-considering the case in the NC meeting. The case stands deferred.	

Case No.	30 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	TRAFOMEC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	018105001080AM19
RA File Number	072404000296 AM18
Licence No and Date	0710112727/23/01/2018
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	31 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	COSMOS ENGITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM REVIW00006616AM23
RA File Number	342404000315 AM18
Licence No and Date	3410043899/19/02/2018
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	32 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	CHANDAN STEEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM REVIW00006555AM23
RA File Number	039404001076 AM18
Licence No and Date	0310820156/27/03/2018
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	33 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM REVIW00005185AM23
RA File Number	039404000069 AM19
Licence No and Date	0310820713/27/04/2018
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to refer the case to the Special Committee for examination & comments.	
The case stands deferred.	

Case No.	34 / NC/2/MEET/Feb/202223/23
Case Status	Case Rejected
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM REVIW00146620AM22
RA File Number	052304000082 AM19
Licence No and Date	0510406615/25/05/2018
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 24.11.2022 followed by reminders on 09.12.2022, 24.12.2022& 08.01.2023 were issued to the applicant for providing certain information. Further, in this regard, reminder letter was issued to the applicant on 10.01.2023. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case due to non-submission of requisite information/documents. The case stands rejected.	

Case No.	35 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM REVIW00005277AM23
RA File Number	039404000228 AM19
Licence No and Date	0310821769/19/06/2018
Norms Committee Decision: The Committee considered the case as per agenda and decided to refer the case to the Special Committee for examination & comments. The case stands deferred.	

Case No.	36 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM REVIW00005285AM23
RA File Number	039404000370 AM19
Licence No and Date	0310822618/26/07/2018

Norms Committee Decision: The Committee considered the case as per agenda and decided to refer the case to the Special Committee for examination & comments. The case stands deferred.

Case No.	37 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	CHANDAN STEEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM REVIW00006557AM23
RA File Number	039404000320 AM19
Licence No and Date	0310822765/01/08/2018
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	38 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM REVIW00005286AM23
RA File Number	039404000510 AM19
Licence No and Date	0310823617/07/09/2018
Norms Committee Decision: The Committee considered the case as per agenda and decided to refer the case to the Special Committee for examination & comments. The case stands deferred.	

Case No.	39 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM REVIW00005287AM23
RA File Number	039404000528 AM19
Licence No and Date	0310823797/17/09/2018
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to refer the case to the Special Committee for examination & comments.

The case stands deferred.

Case No.	40 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	CHANDAN STEEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM REVIW00006560AM23
RA File Number	039404000601 AM19
Licence No and Date	0310824247/05/10/2018
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	41 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM REVIW00005289AM23
RA File Number	039404000615 AM19
Licence No and Date	0310824393/11/10/2018
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to refer the case to the Special Committee for examination & comments.	
The case stands deferred.	

Case No.	42 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	TUBE INVESTMENTS OF INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM REVIW00004755AM23
RA File Number	042404000180 AM19
Licence No and Date	0410164885/16/11/2018
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	43 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM REVIW00146602AM22
RA File Number	052304000362 AM19
Licence No and Date	0510408678/28/11/2018
Norms Committee Decision: The Committee considered the case as per agenda and noted that the applicant 's reply has been received by post. Therefore, the Committee decided to send the applicant's reply to concerned TE for examination of the case. The case stands deferred.	

Case No.	44 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	CHANDAN STEEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM REVIW00006563AM23
RA File Number	039404000806 AM19
Licence No and Date	0310825759/18/12/2018
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	45 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM REVIW00005291AM23
RA File Number	039404000789 AM19
Licence No and Date	0310825812/20/12/2018
Norms Committee Decision: The Committee considered the case as per agenda and decided to refer the case to the Special Committee for examination & comments.	

The case stands deferred.

Case No.	46 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM REVIW00146584AM22
RA File Number	052304000427 AM19
Licence No and Date	0510409208/07/01/2019
Norms Committee Decision: The Committee considered the case as per agenda and noted that the applicant 's reply has been received by post. Therefore, the Committee decided to send the applicant's reply to concerned TE for examination of the case. The case stands deferred.	

Case No.	47 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM REVIW00146616AM22
RA File Number	052304000462 AM19
Licence No and Date	0510409513/29/01/2019
Norms Committee Decision: The Committee considered the case as per agenda and noted that the applicant 's reply has been received by post. Therefore, the Committee decided to send the applicant's reply to concerned TE for examination of the case. The case stands deferred.	

Case No.	48 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	TUBE INVESTMENTS OF INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM REVIW00004774AM23
RA File Number	042404000233 AM19
Licence No and Date	0410165152/30/01/2019

Norms Committee Decision:
Case deferred for comments of TE.

Case No.	49 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM REVIW00005295AM23
RA File Number	039404000976 AM19
Licence No and Date	0310826973/11/02/2019
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to refer the case to the Special Committee for examination & comments.	
The case stands deferred.	

Case No.	50 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM REVIW00006573AM23
RA File Number	NA
Licence No and Date	0310827010/13/02/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	51 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	TUBE INVESTMENTS OF INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM REVIW00004772AM23
RA File Number	042404000251 AM19
Licence No and Date	0410165221/18/02/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	52 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	TUBE INVESTMENTS OF INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM REVIW00004773AM23
RA File Number	042404000250 AM19
Licence No and Date	0410165220/18/02/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	53 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	SINGHANIA ALU FOIL CONTAINERS MANUFACTURING COMPANY
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM REVIW00005774AM23
RA File Number	052404000661 AM19
Licence No and Date	0510409786/26/02/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	54 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM REVIW00005297AM23
RA File Number	039404001128 AM19
Licence No and Date	0310827926/27/03/2019
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to refer the case to the Special Committee for examination & comments.	
The case stands deferred.	

Case No.	55 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	PILOT INDUSTRIES LTD
Meeting Number	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023

and Date	
HQ File Number	HQRNORM REVIW00155756AM22
RA File Number	052404000756 AM19
Licence No and Date	0510410178/08/04/2019
Norms Committee Decision: The Committee considered the case as per agenda and noted that the applicant's reply has been received on DGFT Portal. Therefore, the Committee decided to send the applicant's reply to concerned TE for examination & comments. The case stands deferred.	

Case No.	56 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM REVIW00146572AM22
RA File Number	052304000001 AM20
Licence No and Date	0510410184/09/04/2019
Norms Committee Decision: The Committee considered the case as per agenda and noted that the applicant 's reply has been received by post. Therefore, the Committee decided to send the applicant's reply to concerned TE for examination of the case. The case stands deferred.	

Case No.	57 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM REVIW00005299AM23
RA File Number	039404000096 AM20
Licence No and Date	0310829026/14/05/2019
Norms Committee Decision: The Committee considered the case as per agenda and decided to refer the case to the Special Committee for examination & comments. The case stands deferred.	

Case No.	58 / NC/2/MEET/Feb/202223/23
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Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM REVIW00005353AM23
RA File Number	039404000121 AM20
Licence No and Date	0310829099/17/05/2019
Norms Committee Decision: The Committee considered the case as per agenda and decided to refer the case to the Special Committee for examination & comments. The case stands deferred.	

Case No.	59 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM REVIW00005327AM23
RA File Number	039404000285 AM20
Licence No and Date	0310830344/16/07/2019
Norms Committee Decision: The Committee considered the case as per agenda and decided to refer the case to the Special Committee for examination & comments. The case stands deferred.	

Case No.	60 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	NU-CORK PRODUCTS PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM REVIW00002244AM23
RA File Number	052404000339 AM20
Licence No and Date	0510411850/16/09/2019
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	61 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred

Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM REVIW00005332AM23
RA File Number	039404000513 AM20
Licence No and Date	0310831977/03/10/2019
Norms Committee Decision: The Committee considered the case as per agenda and decided to refer the case to the Special Committee for examination & comments. The case stands deferred.	

Case No.	62 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM REVIW00005333AM23
RA File Number	039404000675 AM20
Licence No and Date	0310833218/04/12/2019
Norms Committee Decision: The Committee considered the case as per agenda and decided to refer the case to the Special Committee for examination & comments. The case stands deferred.	

Case No.	63 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM REVIW00005030AM23
RA File Number	072404000202 AM20
Licence No and Date	0710115821/06/12/2019
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	64 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM REVIW00005337AM23
RA File Number	039404000823 AM20
Licence No and Date	0310834191/15/01/2020
Norms Committee Decision: The Committee considered the case as per agenda and decided to refer the case to the Special Committee for examination & comments. The case stands deferred.	

Case No.	65 / NC/2/MEET/Feb/202223/23
Case Status	Case Approved
Party Name	UNIVERSAL HEAT EXCHANGERS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	018105000416AM20
RA File Number	322104000209 AM20
Licence No and Date	3210079361/24/01/2020
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (SKB) given via email dated 16.03.2023. Note: The written recommendation as given by Consultant (SKB) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	66 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	018105000423AM20
RA File Number	052404000692 AM20
Licence No and Date	0510413469/29/01/2020
Norms Committee Decision: The Committee considered the case as per agenda and decided to wait for the Study Group Report. The case stands deferred.	

Case No.	67 / NC/2/MEET/Feb/202223/23
Case Status	Case Approved
Party Name	UPR ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	018105000480AM20
RA File Number	039504001185 AM20
Licence No and Date	0310835465/17/03/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was withdrawn in the NC meeting dated 12.02.2021 as the case was already approved in Meeting No. 13/81 dated 30.12.2020 (held on 08.01.2021). Therefore, the Committee decided to withdraw the case from the agenda showing as approved. Case is already approved.	

Case No.	68 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM REVIW00005345AM23
RA File Number	039404001006 AM20
Licence No and Date	0310835652/18/04/2020
Norms Committee Decision: The Committee considered the case as per agenda and decided to refer the case to the Special Committee for examination & comments. The case stands deferred.	

Case No.	69 / NC/2/MEET/Feb/202223/23																
Case Status	Case Approved																
Party Name	C L GUPTA EXPORTS LIMITED																
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023																
HQ File Number	HQRNORM REVIW00006422AM23																
RA File Number	052304000016 AM21																
Licence No and Date	0510414181/15/05/2020																
Norms Committee Decision:																	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (SKB given on BO Portal as under:																	
<table><tr><td>Sl.</td><td>ITCHS</td><td>Export Item</td><td>Export</td><td>Sl.</td><td>ITCHS</td><td>Import</td><td>Recommended</td></tr><tr><td> </td><td> </td><td> </td><td> </td><td> </td><td> </td><td> </td><td> </td></tr></table>		Sl.	ITCHS	Export Item	Export	Sl.	ITCHS	Import	Recommended								
Sl.	ITCHS	Export Item	Export	Sl.	ITCHS	Import	Recommended										

No.	Code		Quantity	No.	Code	Item	Quantity
1	73269099	Handicraft Artware of S. Steel (1 PCS = 2.800 KG) (Containing 56.387MT of Relevant Cold Rolled Stainless Steel Coil 0.90mm 430 Grade (Magnetic))	19200 Number	1	72199090	Cold Rolled Stainless Steel Coil 0.90 mm, 430 Grade (Magnetic)	59.71MT with 11.06% wastage on the net weight of stainless steel of 0.9 mm thick in the export product.
2	73269099	Handicraft Artware of S. Steel (1 PCS = 1.720 KG) (Containing 14.155MT of Relevant Cold Rolled Stainless Steel Coil 0.90mm 430 Grade (Magnetic))	8000 Number	2	72199090	Cold Rolled Stainless Steel Coil 0.90 mm, 430 Grade (Magnetic)	14.87MT with 8% wastage on the net weight of stainless steel of 0.9 mm thick in the export product.
3	73269099	Handicraft Artware of S. Steel (1PCS = 0.277 KG) (Containing 13.932MT of Relevant Cold Rolled Stainless Steel Coil 0.90mm 430 Grade (Magnetic))	50000 Number	3	72199090	Cold Rolled Stainless Steel Coil 0.90 mm, 430 Grade (Magnetic)	14.31MT with 3.35% wastage on the net weight of stainless steel of 0.9 mm thick in the export product.

Note: The thickness and grade of the imported stainless steel coils should be matched with the grade

and thickness of the export product.

RA concerned may take suitable consequential action accordingly.

Case No.	70 / NC/2/MEET/Feb/202223/23
Case Status	Case Approved
Party Name	C L GUPTA EXPORTS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM REVIW00006423AM23
RA File Number	052304000014 AM21
Licence No and Date	0510414182/15/05/2020

Norms Committee Decision:

The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (SKB given on BO Portal as under:

ITCHS Code	Export Item	Export Quantity	ITCHS Code	Import Item	Recommended Quantity
73269099	Handicraft Artware of Stainless Steel (1 PCS = 1.15 KG) Containing 24.687MT of Relevant (Cold Rolled Stainless Steel Coil 0.71mm 430 Grade (Magnetic))	20736 Number	72199090	Cold Rolled Stainless Steel Coil 0.71mm 430 Grade (Magnetic)	25.96MT with 8.88% wastage on the net weight of the export product.

Note: The grade and thickness of imported stainless steel should be matched with the grade of stainless steel of the export product.

RA concerned may take suitable consequential action accordingly.

Case No.	71 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	GOLDI SOLAR PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM REVIW00005950AM23
RA File Number	522104000017 AM21

Licence No and Date	5210043404/28/05/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	72 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM REVIW00005355AM23
RA File Number	039404000096 AM21
Licence No and Date	0310836464/01/06/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to refer the case to the Special Committee for examination & comments.	
The case stands deferred.	

Case No.	73 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM REVIW00006570AM23
RA File Number	NA
Licence No and Date	0310836526/05/06/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	74 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	LASER POWER & INFRA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	018105000688AM21
RA File Number	022404000057 AM21
Licence No and Date	0210210037/13/08/2020
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

1. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable /Buyers data sheet.
2. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
3. Total requirement of each raw material, export product wise, in a tabular form.
- 4.

The case stands deferred.

Case No.	75 / NC/2/MEET/Feb/202223/23
Case Status	Case Rejected
Party Name	PONDY OXIDES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	018105000712AM21
RA File Number	042404000072 AM21
Licence No and Date	0410167001/27/08/2020

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant for submitting Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/ Relays/Re-melted Lead Ingots etc.). The applicant has not furnished the Certificate of Analysis for the subject AA No. as required to fix the ad-hoc norms. Further, the matter was deliberated in the meeting and after due deliberation, the Committee decided to reject the case due to non-submission of requisite information/documents.

The case stands rejected.

Case No.	76 / NC/2/MEET/Feb/202223/23
Case Status	Case Approved
Party Name	C L GUPTA EXPORTS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM REVIW00004760AM23
RA File Number	052304000168 AM21
Licence No and Date	0510415219/15/09/2020

Norms Committee Decision:

The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of Consultant (SKB) given via email dated 13.03.2023 as under:

The quantity of import item may be allowed **with 2.40% wastage on the net weight of the different shapes and sizes of GI Steel Pipes in the export product at Sl. No. 1 & 2.**

Note: The grade of imported GI Pipes and sizes should be matched with the grade and sizes of GI Pipes in the export product.

RA concerned may take suitable consequential action accordingly.

Case No.	77 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM REVIW00005798AM23
RA File Number	042404000056 AM21
Licence No and Date	0410167086/21/09/2020

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information:

1. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/ Relays/Re-melted Lead Ingots etc.).
2. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR.
3. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc.

Note: CoA shall have Authorization Number and size of lot of imported consignment.

The case stands deferred.

Case No.	78 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	GUJARAT INFRAPIPES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM REVIW00004956AM23
RA File Number	018105000844 AM21
Licence No and Date	3410046534/10/11/2020
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	79 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM REVIW00005799AM23
RA File Number	042404000126 AM21
Licence No and Date	0410167272/11/11/2020
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information: 1. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/ Relays/Re-melted Lead Ingots etc.). 2. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR. 3. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc. Note: CoA shall have Authorization Number and size of lot of imported consignment. The case stands deferred.	

Case No.	80 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	018105000855AM21
RA File Number	039504000506 AM21
Licence No and Date	0310839528/12/11/2020
Norms Committee Decision: Case deferred for comments of TE. The TE has requested to send complete set of application via email to examine the case.	

Case No.	81 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	PARAS DEFENCE AND SPACE TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023

HQ File Number	HQRNORM REVIW00005653AM23
RA File Number	039504000507 AM21
Licence No and Date	0310839582/17/11/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	82 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	SINGHANIA ALU FOIL CONTAINERS MANUFACTURING COMPANY
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM REVIW00005772AM23
RA File Number	052404000443 AM21
Licence No and Date	0510416006/27/11/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	83 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM REVIW00005352AM23
RA File Number	03AA04012231 AM21
Licence No and Date	0311000112/11/12/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to refer the case to the Special Committee for examination & comments.	
The case stands deferred.	

Case No.	84 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	TECHNO SPRINGS INDIA PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM REVIW00006381AM23
RA File Number	05AA04018946 AM21
Licence No and Date	0511000186/15/12/2020

Norms Committee Decision:

The Committee considered the case as per agenda and noted the comments of MSME received on BO Portal. However, the matter was deliberated in the meeting and after due deliberation, the Committee decided to refer back the case to MSME for re-examination & comments.

The case stands deferred.

Case No.	85 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	SHARMA METALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM REVIW00001625AM23
RA File Number	05AA04018957 AM21
Licence No and Date	0511000233/16/12/2020

Norms Committee Decision:

The Committee considered the case as per agenda and decided to wait for the Review Committee Report.

The case stands deferred.

Case No.	86 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	PLANSEE INDIA HIGH PERFORMANCE MATERIALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00062005AM21
RA File Number	07AA04007157 AM21
Licence No and Date	0711000301/13/01/2021

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter dated 12.12.2022 followed by reminders on 27.12.2022 were issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to issue final reminder to the applicant for furnishing the requisite information within 15 days.

The case stands deferred.

Case No.	87 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	BHARAT WIRE ROPES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00067167AM21

RA File Number	03AA04015312 AM21
Licence No and Date	0311000624/21/01/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	88 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	TECHNO TRAK ENGINEERS
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00067834AM21
RA File Number	31AA04005515 AM21
Licence No and Date	3111000109/21/01/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to refer the case to DPIIT for examination & comments as per the comments of MSME.	

Case No.	89 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	RAM RATNA WIRES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00070094AM21
RA File Number	03AA04020035 AM21
Licence No and Date	0311001215/25/01/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	90 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM REVIW00005031AM23
RA File Number	07AA04007652 AM21
Licence No and Date	0711000394/29/01/2021
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	91 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	PRIYANKA (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM REVIW00006197AM23
RA File Number	05AA04029843 AM21
Licence No and Date	0511001186/09/02/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	92 / NC/2/MEET/Feb/202223/23
Case Status	Case Approved
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM REVIW00006499AM23
RA File Number	04AA04006420 AM21
Licence No and Date	0411000301/10/02/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the case was approved by NC in meeting dated 30.01.2023 as per comments of Consultant (TEC-1). Now, the applicant has applied to review the ratified ad-hoc norms. The case was referred to consultant (TEC-1) for re-examination & comments. The comments from Consultant (TEC-1) received via email dated 15.03.2023 wherein it is stated that earlier the applicant had made mistake in Sl. No. of imports under different category which have been corrected now as such revised list of consumables as under rest of details are unchanged. Therefore, as per comments of Consultant (TEC-1), the Committee decided to revise the ad-hoc norms as under: 1. The weight per blade should not be less than 17651Kgs. 2. The quantity of import items at Sl. No. 20, 23 to 47, 60 to 66, 70 to 75, 80, 102, 106, 117 to 120, 126 to 131, 134 to 153, 157 to 160 & 162 may be allowed as per GN-4 with accountability clause. 3. The quantity of import items at Sl. No. 76 to 79, 81 to 100, 103 to 105, 107 to 116, 121 to 124, 132, 133, 154 to 156 & 161 may be allowed as applied for with overall value cap of 4% fob value. 4. The quantity of rest of the import items may be allowed as applied for. RA concerned may take suitable consequential action accordingly.	

Case No.	93 / NC/2/MEET/Feb/202223/23
Case Status	Case Approved
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM REVIW00006500AM23
RA File Number	04AA04006497 AM21
Licence No and Date	0411000314/10/02/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was approved by NC in meeting dated 30.01.2023 as per comments of Consultant (TEC-1). Now, the applicant has applied to review the ratified ad-hoc norms. The case was referred to consultant (TEC-1) for re-examination & comments. The comments from Consultant (TEC-1) received via email dated 15.03.2023 wherein it is stated that earlier the applicant had made mistake in Sl. No. of imports under different category which have been corrected now as such revised list of consumables as under rest of details are unchanged. Therefore, as per comments of Consultant (TEC-1), the Committee decided to revise the ad-hoc norms as under: 1. The weight per blade should not be less than 17651Kgs. 2. The quantity of import items at Sl. No. 20, 23 to 47, 60 to 66, 70 to 75, 80, 102, 106, 117 to 120, 126 to 131, 134 to 153, 157 to 160 & 162 may be allowed as per GN-4 with accountability clause. 3. The quantity of import items at Sl. No. 76 to 79, 81 to 100, 103 to 105, 107 to 116, 121 to 124, 132, 133, 154 to 156 & 161 may be allowed as applied for with overall value cap of 4% fob value. 4. The quantity of rest of the import items may be allowed as applied for. RA concerned may take suitable consequential action accordingly.	

Case No.	94 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00084376AM21
RA File Number	04AA04006421 AM21
Licence No and Date	0411000302/15/02/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	95 / NC/2/MEET/Feb/202223/23
Case Status	Case Approved
Party Name	STAR EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023

HQ File Number	HQRNORM REVIW00006051AM23				
RA File Number	03AA04023889 AM21				
Licence No and Date	0311001857/19/02/2021				
Norms Committee Decision:					
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (SKB) given on BO Portal as under:					
ITCHS Code	Export Item	Export Quantity	ITCHS Code	Import Item	Recommended Quantity
76012020	Aluminium Alloy Billets (Net Content: Aluminium Ingots: 285650.000 Kgs)	290000 Kgs	76011010	Aluminium Ingots	288506.50Kgs with 1% wastage on the net content of aluminium in the export product
RA concerned may take suitable consequential action accordingly.					

Case No.	96 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	SANSEGA INDUSTRIES LLP
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM REVIW00004355AM23
RA File Number	04AA04008187 AM21
Licence No and Date	0411000499/15/03/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 11.01.2023 followed by reminders on 26.01.2023 & 10.02.2023 were issued to the applicant for providing certain information. Further, in this regard, reminder letter was issued to the applicant on 15.03.2023. However, the applicant has still not furnished the requisite reply/information. Hence, the Committee decided to wait for reply of the applicant.	
The case stands deferred.	

Case No.	97 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	VON ROLL (INDIA) PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM REVIW00005013AM23
RA File Number	07AA04011013 AM21
Licence No and Date	0711000805/31/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to call the applicant for personal hearing to explain the case in the forthcoming NC meeting. The case stands deferred.	

Case No.	98 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	SUPREME VISION INFOSYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM REVIW00005816AM23
RA File Number	04AA04001718 AM22
Licence No and Date	0411000725/27/04/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to call the applicant for personal hearing to explain the case in the forthcoming NC meeting. The case stands deferred.	

Case No.	99 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	STERLING ENTERPRISES
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00028072AM22
RA File Number	03AA04000456 AM22
Licence No and Date	0311003356/28/04/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 11.01.2023 followed by reminders on 26.01.2023 & 10.02.2023 were issued to the applicant for providing certain information. Further, in this regard, reminder letter was issued to the applicant on 15.03.2023. However, the applicant has still not furnished the requisite reply/information. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.	

Case No.	100 / NC/2/MEET/Feb/202223/23
Case Status	Case Rejected
Party Name	BHAGYANAGAR INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00029369AM22
RA File Number	092404000469 AM21
Licence No and Date	0911000744/29/04/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 29.11.2022 followed by reminders on 14.12.2022 & 29.12.2022 were issued to the applicant for providing certain information. Further, in this regard, final reminder letter was issued to the applicant on 12.01.2023. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case due to non-submission of requisite information/documents. The case stands rejected.	

Case No.	101 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	MASSILLY INDIA PACKAGING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00034497AM22
RA File Number	07AA04003092 AM22
Licence No and Date	0711001041/06/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 12.01.2023 followed by reminders on 27.01.2023 & 11.02.2023 were issued to the applicant for providing certain information. Further, in this regard, reminder letter was issued to the applicant on 14.03.2023. However, the applicant has still not furnished the requisite reply/information. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.	

Case No.	102 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00042267AM22
RA File Number	04AA04003941 AM22
Licence No and	0411000826/17/05/2021

Date	
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	103 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00042292AM22
RA File Number	04AA04003867 AM22
Licence No and Date	0411000829/17/05/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	104 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00042324AM22
RA File Number	04AA04003585 AM22
Licence No and Date	0411000838/17/05/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	105 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	DIAMOND METAL SCREENS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00104575AM22
RA File Number	07AA04005350 AM22
Licence No and Date	0711001213/01/06/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	106 / NC/2/MEET/Feb/202223/23
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Case Status	Case Approved
Party Name	APT GLOBAL MARINE ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00110128AM22
RA File Number	04AA04005073 AM22
Licence No and Date	0411000947/08/06/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of MSME given on BO Portal dated 14.03.2023 as under: 1. The quantity of import item (MS Bulb Angle, 200X100mmX3mtr) may be allowed with nil wastage with accountability clause. RA concerned may take suitable consequential action accordingly.	

Case No.	107 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	PONDY OXIDES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00114336AM22
RA File Number	04AA04002686 AM22
Licence No and Date	0411000971/14/06/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the applicant's reply has been received on DGFT Portal. Therefore, the Committee decided to send the applicant's reply to concerned TE for examination & comments. The case stands deferred.	

Case No.	108 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	NAMO ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00116935AM22
RA File Number	05AA04028956 AM22
Licence No and Date	0511003193/17/06/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to wait for the Review Committee Report.	

The case stands deferred.

Case No.	109 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	SAMYAK METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00126048AM22
RA File Number	05AA04033634 AM22
Licence No and Date	0511003304/28/06/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to wait for the Review Committee Report.	
The case stands deferred.	

Case No.	110 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	PONDY OXIDES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00129314AM22
RA File Number	04AA04005930 AM22
Licence No and Date	0411001066/02/07/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the applicant's reply has been received on DGFT Portal. Therefore, the Committee decided to send the applicant's reply to concerned TE for examination & comments.	
The case stands deferred.	

Case No.	111 / NC/2/MEET/Feb/202223/23
Case Status	Case Rejected
Party Name	PONDY OXIDES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00129318AM22
RA File Number	04AA04005947 AM22
Licence No and Date	0411001067/02/07/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant for submitting Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/ Relays/Re-melted Lead Ingots etc.). The applicant has not furnished the Certificate of Analysis for the subject AA No. as required to fix the ad-hoc norms. Further, the matter was deliberated in the meeting and after due deliberation, the Committee decided to reject the case due to non-submission of requisite information/documents.

The case stands rejected.

Case No.	112 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	MOTION METRIKS COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00133209AM22
RA File Number	03AA04044177 AM22
Licence No and Date	0311005178/07/07/2021
Norms Committee Decision:	
Case deferred for comments of TE. The TE has requested to send complete set of application via email to examine the case.	

Case No.	113 / NC/2/MEET/Feb/202223/23
Case Status	Case Approved
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00134240AM22
RA File Number	07AA04013294 AM22
Licence No and Date	0711001435/08/07/2021
Norms Committee Decision:	
The Committee considered the case as per the agenda and decided to fix the ad-hoc norms on repeat basis as approved for AA No. 0711001011 dated 29.04.2021 as per comments of MSME given on BO Portal as under:	
1. The quantity of import items at Sl. No. 1, 2, 3 & 4 may be allowed as 1.02Kgs/Kg content in the export product. RA concerned may take suitable consequential action accordingly.	

Case No.	114 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred

Party Name	SAMYAK METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00134486AM22
RA File Number	05AA04051035 AM22
Licence No and Date	0511003557/08/07/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to wait for the Review Committee Report. The case stands deferred.	

Case No.	115 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	OSWAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00138700AM22
RA File Number	13AA04010958 AM22
Licence No and Date	1311000444/14/07/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	116 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	PONDY OXIDES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00141689AM22
RA File Number	04AA04012908 AM22
Licence No and Date	0411001147/19/07/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the applicant's reply has been received on DGFT Portal. Therefore, the Committee decided to send the applicant's reply to concerned TE for examination & comments. The case stands deferred.	

Case No.	117 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	PILOT INDUSTRIES LTD

Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00142441AM22
RA File Number	05AA04053843 AM22
Licence No and Date	0511003722/19/07/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the applicant's reply has been received on DGFT Portal. Therefore, the Committee decided to send the applicant's reply to concerned TE for examination & comments. The case stands deferred.	

Case No.	118 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	CHAMBAL ALUMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00142878AM22
RA File Number	13AA04009972 AM22
Licence No and Date	1311000454/20/07/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	119 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	ALTRUISTIC METAL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00143056AM22
RA File Number	05AA04057268 AM22
Licence No and Date	0511003746/20/07/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to wait for the Review Committee Report. The case stands deferred.	

Case No.	120 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	NAMO ALLOYS PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023

and Date	
HQ File Number	HQRNORM APPLY 00143180AM22
RA File Number	05AA04056771 AM22
Licence No and Date	0511003750/20/07/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to wait for the Review Committee Report.	
The case stands deferred.	

Case No.	121 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	PEE GEE INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00144980AM22
RA File Number	05AA04057470 AM22
Licence No and Date	0511003770/22/07/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to wait for the Review Committee Report.	
The case stands deferred.	

Case No.	122 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	ELECTRO COPPER & ALLOYS MFG . CO
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00145145AM22
RA File Number	02AA04015037 AM22
Licence No and Date	0211000970/22/07/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	123 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	NAGREEKA INDCON PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00145983AM22
RA File Number	03AA04029925 AM22

Licence No and Date	0311005575/23/07/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	124 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	SAMYAK METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00146097AM22
RA File Number	05AA04057536 AM22
Licence No and Date	0511003801/23/07/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to wait for the Review Committee Report.	
The case stands deferred.	

Case No.	125 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	AKSHAY ALUMINIUM ALLOYS LLP
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00146211AM22
RA File Number	05AA04057255 AM22
Licence No and Date	0511003805/24/07/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to wait for the Review Committee Report.	
The case stands deferred.	

Case No.	126 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	AKSHAY ALUMINIUM ALLOYS LLP
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00147644AM22
RA File Number	05AA04059338 AM22
Licence No and Date	0511003831/26/07/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to wait for the Review Committee Report.
The case stands deferred.

Case No.	127 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00149413AM22
RA File Number	04AA04016816 AM22
Licence No and Date	0411001205/28/07/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	128 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00149414AM22
RA File Number	04AA04016804 AM22
Licence No and Date	0411001206/28/07/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	129 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	PRIYANKA (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM REVIW00006133AM23
RA File Number	05AA04071680 AM22
Licence No and Date	0511004253/23/08/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to refer the case to Consultant (TEC-3) for examination & comments as per the advice of Consultant (TEC-1).	

Case No.	130 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM REVIW00005011AM23
RA File Number	07AA04026459 AM22
Licence No and Date	0711001900/14/09/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	131 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00194483AM22
RA File Number	03AA04071391 AM22
Licence No and Date	0311007226/26/09/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to refer the case to the Special Committee for examination & comments.	
The case stands deferred.	

Case No.	132 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00197782AM22
RA File Number	03AA040106953 AM22
Licence No and Date	0311007358/29/09/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to refer the case to the Special Committee for examination & comments.	
The case stands deferred.	

Case No.	133 / NC/2/MEET/Feb/202223/23
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Case Status	Case Deferred
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM REVIW00005012AM23
RA File Number	07AA04037450 AM22
Licence No and Date	0711002216/25/10/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	134 / NC/2/MEET/Feb/202223/23
Case Status	Case Approved
Party Name	LIVING CARE INDIA
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM REVIW00004829AM23
RA File Number	03AA040113640 AM22
Licence No and Date	0311007952/26/10/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of MeitY given on BO Portal dated 26.01.2023 as under:	
1. The quantity of import items may be allowed on net to net basis with accountability clause. RA concerned may take suitable consequential action accordingly.	

Case No.	135 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM REVIW00005969AM23
RA File Number	07AA04038729 AM22
Licence No and Date	0711002322/10/11/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	136 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	MITTAL COIN PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM REVIW00002257AM23
RA File Number	56AA04003951 AM22
Licence No and Date	5611000635/02/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 07.03.2023 was issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.	

Case No.	137 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	SYRMA SGS TECHNOLOGY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM REVIW00005548AM23
RA File Number	03AA040122329 AM22
Licence No and Date	0311009558/16/12/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	138 / NC/2/MEET/Feb/202223/23
Case Status	Case Approved
Party Name	ENERCON WINDENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00299339AM22
RA File Number	07AX04000119 AM22
Licence No and Date	0711002733/28/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (TEC-1) given via email dated 12.03.2023 as under: 1. The words “Weight of Total Export Should Be 204.92 MT” may be added in the description of export item. 2. The quantity of import items at Sl. No. 1, 4, 14, 18, 19, 22, 26, 28 to 58, 60 to 63 & 76 may be allowed on net to net basis with accountability in export as per GN-4. 3. The import items at Sl. No. 71 to 75, 77 to 84, 89 & 90 may be deleted as these items are not	

imported.

4. The quantity of rest of the import items may be allowed **as applied for**.

RA concerned may take suitable consequential action accordingly.

Case No.	139 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	MITTAL COIN PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM REVIW00002256AM23
RA File Number	56AX04000030 AM22
Licence No and Date	5611000740/10/01/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 07.03.2023 was issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Hence, the Committee decided to wait for reply of the applicant.	
The case stands deferred.	

Case No.	140 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	MITTAL COIN PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM REVIW00002254AM23
RA File Number	56AX04000006 AM22
Licence No and Date	5611000760/18/01/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	141 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	MITTAL APPLIANCES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM REVIW00002233AM23
RA File Number	56AX04000008 AM22
Licence No and Date	5611000764/19/01/2022
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	142 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	MITTAL APPLIANCES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM REVIW00002237AM23
RA File Number	56AX04000014 AM22
Licence No and Date	5611000763/19/01/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	143 / NC/2/MEET/Feb/202223/23
Case Status	Case Approved
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM REVIW00006512AM23
RA File Number	04AX04000178 AM22
Licence No and Date	0411002542/01/02/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (TEC-1) given via email dated 14.03.2023 as under: 1. Weight per blade should not be less than 17079MT. 2. The quantity of import items at Sl. No. 20, 23 to 47, 60 to 66, 70 to 73, 86, 88, 93 to 96, 102 to 106, 108 to 127, 130 to 133, 135, 154 to 156 & 158 may be allowed with accountability as per GN-4. 3. The quantity of import items at Sl. No. 19, 74 to 84, 87, 89 to 92, 97 to 101, 107, 128, 129, 134, 142 to 153 & 157 may be allowed as applied for with overall value cap of 3% fob value. 4. The quantity of rest of the import items may be allowed as applied for. RA concerned may take suitable consequential action accordingly.	

Case No.	144 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023

HQ File Number	HQRNORM APPLY 00346160AM22
RA File Number	05AX04000792 AM22
Licence No and Date	0511008603/07/02/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to wait for the Committee Report.	
The case stands deferred.	

Case No.	145 / NC/2/MEET/Feb/202223/23
Case Status	Case Approved
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM REVIW00005957AM23
RA File Number	04AX04000179 AM22
Licence No and Date	0411002596/07/02/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (TEC-1) given via email dated 14.03.2023 as under:	
1. Weight per blade should not be less than 17079MT. 2. The quantity of import items at Sl. No. 20, 23 to 47, 60 to 66, 70 to 73, 86, 88, 93 to 96, 102 to 106, 108 to 127, 130 to 133, 135, 154 to 156 & 158 may be allowed with accountability as per GN-4. 3. The quantity of import items at Sl. No. 19, 74 to 84, 87, 89 to 92, 97 to 101, 107, 128, 129, 134, 142 to 153 & 157 may be allowed as applied for with overall value cap of 3% fob value. 4. The quantity of rest of the import items may be allowed as applied for.	
RA concerned may take suitable consequential action accordingly.	

Case No.	146 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	ESSEL FOUNDRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00348531AM22
RA File Number	05AX04000900 AM22
Licence No and Date	0511008715/09/02/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	147 / NC/2/MEET/Feb/202223/23
Case Status	Case Approved
Party Name	KARAMTARA ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00349122AM22
RA File Number	03AX04000878 AM22
Licence No and Date	0311011273/09/02/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U.O. No. P-47014/16/2023-TSW dated 06.02.2023 received via email dated 06.02.2023 as under: 1. Quantity of import item at Sl. No.1 (Billets of relevant grade of Steel) may be allowed as 1.045 Kgs/Kg content in the export item, taking clue from SION C-220. 2. Quantity of import item at Sl. No. 2 (Zinc) may be allowed as 227.50MT, taking clue from SION C-220. RA concerned may take suitable consequential action accordingly.	

Case No.	148 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	CHHAPERIA INTERNATIONAL COMPANY
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00349171AM22
RA File Number	07AX04000350 AM22
Licence No and Date	0711003189/09/02/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	149 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	U M CABLES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00349749AM22
RA File Number	03AX04001104 AM22
Licence No and Date	0311011280/10/02/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 12.01.2023	

followed by reminders on 27.01.2023 & 11.02.2023 were issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to issue a reminder to the applicant for furnishing the requisite information within 15 days.

The case stands deferred.

Case No.	150 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	DEWAN & SONS
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00356006AM22
RA File Number	05AX04000977 AM22
Licence No and Date	0511008829/15/02/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	151 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00359895AM22
RA File Number	03AX04000985 AM22
Licence No and Date	0311011581/18/02/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	152 / NC/2/MEET/Feb/202223/23
Case Status	Case Approved
Party Name	LIVING CARE INDIA
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM REVIW00004830AM23
RA File Number	03AX04001305 AM22
Licence No and Date	0311011667/22/02/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of	

MeitY given on BO Portal dated 26.01.2023 as under:

1. The quantity of import items may be allowed **on net to net basis with accountability clause.**

RA concerned may take suitable consequential action accordingly.

Case No.	153 / NC/2/MEET/Feb/202223/23
Case Status	Case Approved
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM REVIW00006502AM23
RA File Number	04AX04000249 AM22
Licence No and Date	0411002723/23/02/2022

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the case was approved by NC in meeting dated 30.01.2023 as per comments of Consultant (TEC-1). Now, the applicant has applied to review the ratified ad-hoc norms. The case was referred to consultant (TEC-1) for re-examination & comments. The comments from Consultant (TEC-1) received via email dated 14.03.2023 wherein it is stated that earlier the applicant had made mistake in Sl. No. of imports under different category which have been corrected now as such revised list of consumables as under rest of details are unchanged. Therefore, as per comments of Consultant (TEC-1), the Committee decided to **revise** the ad-hoc norms as under:

1. **The weight per blade should not be less than 24881Kgs.**
2. The quantity of import items at Sl. No. 88 to 91, 99 to 114, 119 to 129, 147, 153, 156 to 158, 161, 166, 167, 171 to 179, 182 to 192, 194 to 203, 219 & 220 may be allowed **with accountability as per GN-4.**
3. The quantity of import items at Sl. No. 36 to 83, 85 to 87, 92 to 97, 140, 145, 148 to 152, 154, 155, 159, 160, 162 to 165 & 181 may be allowed **as applied for with overall value cap of 6% fob value.**
4. The quantity of rest of the import items may be allowed **as applied for.**

RA concerned may take suitable consequential action accordingly.

Case No.	154 / NC/2/MEET/Feb/202223/23
Case Status	Case Approved
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM REVIW00006503AM23
RA File Number	04AX04000246 AM22
Licence No and Date	0411002724/23/02/2022

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the case was approved by NC in meeting dated 30.01.2023 as per comments of Consultant (TEC-1). Now, the applicant has applied to review the ratified ad-hoc norms. The case was referred to consultant (TEC-1) for re-examination & comments. The comments from Consultant (TEC-1) received via email dated 14.03.2023 wherein it is stated that earlier the applicant had made mistake in Sl. No. of imports under different category which have been corrected now as such revised list of consumables as under rest of details are unchanged. Therefore, as per comments of Consultant (TEC-1), the Committee decided to **revise** the ad-hoc norms as under:

1. **The weight per blade should not be less than 24881Kgs.**
2. The quantity of import items at Sl. No. 88 to 91, 99 to 114, 119 to 129, 147, 153, 156 to 158, 161, 166, 167, 171 to 179, 182 to 192, 194 to 203, 219 & 220 may be allowed **with accountability as per GN-4.**
3. The quantity of import items at Sl. No. 36 to 83, 85 to 87, 92 to 97, 140, 145, 148 to 152, 154, 155, 159, 160, 162 to 165 & 181 may be allowed **as applied for with overall value cap of 6% fob value.**
4. The quantity of rest of the import items may be allowed **as applied for.**

RA concerned may take suitable consequential action accordingly

Case No.	155 / NC/2/MEET/Feb/202223/23
Case Status	Case Approved
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM REVIW00006504AM23
RA File Number	04AX04000247 AM22
Licence No and Date	0411002730/23/02/2022

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the case was approved by NC in meeting dated 30.01.2023 as per comments of Consultant (TEC-1). Now, the applicant has applied to review the ratified ad-hoc norms. The case was referred to consultant (TEC-1) for re-examination & comments. The comments from Consultant (TEC-1) received via email dated 14.03.2023 wherein it is stated that earlier the applicant had made mistake in Sl. No. of imports under different category which have been corrected now as such revised list of consumables as under rest of details are unchanged. Therefore, as per comments of Consultant (TEC-1), the Committee decided to **revise** the ad-hoc norms as under:

1. **The weight per blade should not be less than 24881Kgs.**
2. The quantity of import items at Sl. No. 88 to 91, 99 to 114, 119 to 129, 147, 153, 156 to 158, 161, 166, 167, 171 to 179, 182 to 192, 194 to 203, 219 & 220 may be allowed **with accountability as per GN-4.**
3. The quantity of import items at Sl. No. 36 to 83, 85 to 87, 92 to 97, 140, 145, 148 to 152, 154, 155, 159, 160, 162 to 165 & 181 may be allowed **as applied for with overall value cap of 6% fob value.**

4. The quantity of rest of the import items may be allowed **as applied for.**

RA concerned may take suitable consequential action accordin

Case No.	156 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	JINDAL SAW LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00365851AM22
RA File Number	05AX04001072 AM22
Licence No and Date	0511010468/24/02/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	157 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	HINDUSTAN PRESSINGS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00366460AM22
RA File Number	31AX04000069 AM22
Licence No and Date	3111001113/24/02/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	158 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	SIECHEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00373784AM22
RA File Number	04AX04000289 AM22
Licence No and Date	0411002796/03/03/2022
Norms Committee Decision:	
Case deferred for comments of TE	

Case No.	159 / NC/2/MEET/Feb/202223/23
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Case Status	Case Deferred
Party Name	PHOENIX INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00375535AM22
RA File Number	03AX04001499 AM22
Licence No and Date	0311012265/04/03/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to wait for the Review Committee Report. The case stands deferred.	

Case No.	160 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	COSMOS ENGITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM REVIW00006625AM23
RA File Number	34AX04000307 AM22
Licence No and Date	3411001917/07/03/2022
Norms Committee Decision: Case deferred for comments of TE. The TE has requested to send complete set of application via email to examine the cas	

Case No.	161 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	ULTRA FOIL
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00379703AM22
RA File Number	05AX04001223 AM22
Licence No and Date	0511010822/08/03/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	162 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	PILOT INDUSTRIES LTD
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023

HQ File Number	HQRNORM APPLY 00379720AM22
RA File Number	05AX04001184 AM22
Licence No and Date	0511010826/08/03/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that the applicant's reply has been received on DGFT Portal. Therefore, the Committee decided to send the applicant's reply to concerned TE for examination & comments. The case stands deferred.	

Case No.	163 / NC/2/MEET/Feb/202223/23
Case Status	Case Approved
Party Name	SIEMENS GAMESA RENEWABLE POWER PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00381012AM22
RA File Number	04AX04000303 AM22
Licence No and Date	0411002836/09/03/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (TEC-1) given via email dated 12.03.2023. Note: The written recommendation as given by Consultant (TEC-1) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	164 / NC/2/MEET/Feb/202223/23
Case Status	Case Approved
Party Name	SIEMENS GAMESA RENEWABLE POWER PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00381111AM22
RA File Number	04AX04000304 AM22
Licence No and Date	0411002841/09/03/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (TEC-1) given via email dated 12.03.2023.	

Note: The written recommendation as given by Consultant (TEC-1) will be communicated to the applicant as well as concerned RA through email.

RA concerned may take suitable consequential action accordingly.

Case No.	165 / NC/2/MEET/Feb/202223/23
Case Status	Case Approved
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00381985AM22
RA File Number	03AX04001571 AM22
Licence No and Date	0311012530/10/03/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U.O. No. P-47011/107/2019-TSW-Part (1) dated 06.02.2023 received via email dated 06.02.2023. Note: The written recommendation as given by DPIIT will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	166 / NC/2/MEET/Feb/202223/23
Case Status	Case Approved
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00381988AM22
RA File Number	03AX04001128 AM22
Licence No and Date	0311012531/10/03/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U.O. No. P-47011/107/2019-TSW dated 13.12.2022 received via email dated 13.12.2022. Note: The written recommendation as given by DPIIT will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	167 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00383139AM22
RA File Number	03AA040123937 AM22
Licence No and Date	0311012554/11/03/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Detailed calculation for the quantities of import items supported by the cross Sectional diagram of the export products. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. The case stands deferred.	

Case No.	168 / NC/2/MEET/Feb/202223/23
Case Status	Case Approved
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00386250AM22
RA File Number	34AA04007564 AM22
Licence No and Date	3411001955/14/03/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U.O. No. P-47014/9/2023-TSW dated 17.02.2023 received via email dated 17.02.2023 as under: 1. Quantity of import items at Sl. No. 1, 6 & 9 (i.e. Copper Cathode) may be allowed as 76246.22Kgs, 8317.81Kgs & 85604.11Kgs respectively as 1.02Kgs/Kg content in the respective export items. 2. Quantity of import items at Sl. No. 2 & 10 (i.e. Enamel) and Sl. No. 3 & 11 (i.e. Epoxy Resin) put together may be allowed up to 2% of FOB value of the respective export items. 3. Quantity of import items at Sl. No. 4, 7 & 12 (i.e. Insulation Paper) may be allowed as	

426.36Kgs, 241.60Kgs & 2531.23Kgs respectively as 1.02 Kgs/Kg content in the respective export items.

4. Quantity of import items at Sl. No. 5, 8 & 13 (i.e. **High Density Insulation Paper**) may be allowed as 77.52 Kgs, 8.568Kgs & 89.76Kgs respectively as 1.02Kgs/Kg content in the respective export items.

RA concerned may take suitable consequential action accordingly.

Case No.	169 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00389386AM22
RA File Number	04AX04000325 AM22
Licence No and Date	0411002913/16/03/2022
Norms Committee Decision:	
Case deferred for comments of TE. The TE has requested to send complete set of application to examine the case.	

Case No.	170 / NC/2/MEET/Feb/202223/23
Case Status	Case Approved
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00390559AM22
RA File Number	03AX04001356 AM22
Licence No and Date	0311013035/17/03/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U.O. No. P-47014/124/2022-TSW dated 06.02.2023 received via email dated 06.02.2023.	
Note: The written recommendation as given by DPIIT will be communicated to the applicant as well as concerned RA through email.	
RA concerned may take suitable consequential action accordingly.	

Case No.	171 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	SIECHEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023

HQ File Number	HQRNORM APPLY 00390937AM22
RA File Number	04AX04000324 AM22
Licence No and Date	0411002928/17/03/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	172 / NC/2/MEET/Feb/202223/23
Case Status	Case Approved
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00401509AM22
RA File Number	34AA04002386 AM21
Licence No and Date	3411002032/25/03/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U.O. No. P-47014/9/2023-TSW dated 17.02.2023 received via email dated 17.02.2023 as under: 1. Quantity of import items at Sl. No. 1, 6 & 11 (i.e. Copper Cathode) may be allowed as 6705.52Kgs, 7499.11Kgs & 231.70Kgs respectively as 1.02Kgs/Kg content in the respective export items. 2. Quantity of import items at Sl. No. 2 & 7 (i.e. Enamel) and Sl. No. 3 & 8(i.e. Epoxy Resin) put together may be allowed up to 2 % of FOB value of the respective export items. 3. Quantity of import items at Sl. No. 4, 9 & 12 (i.e. Insulation Paper) may be allowed as 37.59Kgs, 221.74Kgs & 6.732Kgs respectively as 1.02 Kgs/Kg content in the respective export items. 4. Quantity of import items at Sl. No. 5, 10 & 13(i.e. High Density Insulation Paper) may be allowed as 6.83Kgs, 7.86Kgs & 0.23Kg respectively as 1.02 Kgs/Kg content in the respective export items. RA concerned may take suitable consequential action accordingly.	

Case No.	173 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00404941AM22
RA File Number	04AX04000326 AM22
Licence No and Date	0411002995/28/03/2022
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	174 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	COSMOS ENGITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM REVIW00006626AM23
RA File Number	34AX04000386 AM22
Licence No and Date	3411002034/28/03/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted the comments of DPIIT vide U.O. No. P-47011/96/2019-TSW dated 29.08.2022 given via email dated 29.08.2022. However, the matter was deliberated in the meeting and after due deliberation, the Committee decided to defer the case for further discussion in the forthcoming NC meeting. The case stands deferred.	

Case No.	175 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00407703AM22
RA File Number	04AX04000402 AM22
Licence No and Date	0411003003/30/03/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	176 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00407704AM22
RA File Number	04AX04000403 AM22
Licence No and Date	0411003004/30/03/2022
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	177 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00408948AM22
RA File Number	03AX04001834 AM22
Licence No and Date	0311013483/30/03/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Detailed calculations for the requirement of each raw material, export product wise supported by the cross sectional diagram of the cable/ Buyers data sheet. 2. Total Net weights of each cable including the net weights of all inputs (imported as well indigenous, except packing materials). 3. Material balancing viz. net content of each imported and indigenous input, export product wise. 4. Wastage claimed on each import item, if any. 5. Total requirement of each raw material, export product wise, in a tabular form. The case stands deferred.	

Case No.	178 / NC/2/MEET/Feb/202223/23
Case Status	Case Rejected
Party Name	PONDY OXIDES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00410152AM22
RA File Number	04AX04000394 AM22
Licence No and Date	0411003012/31/03/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant for submitting Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/ Relays/Re-melted Lead Ingots etc.). The applicant has not furnished the Certificate of Analysis for the subject AA No. as required to fix the ad-hoc norms. Further, the matter was deliberated in the meeting and after due deliberation, the Committee decided to reject the case due to non-submission of requisite information/documents.	

The case stands rejected.

Case No.	179 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM REVIW00005003AM23
RA File Number	07AX04000564 AM22
Licence No and Date	0711003574/01/04/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	180 / NC/2/MEET/Feb/202223/23
Case Status	Case Approved
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM REVIW00004809AM23
RA File Number	03AX04002057 AM22
Licence No and Date	0311013695/07/04/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U.O. No. P-47014/124/2022-TSW dated 14.12.2022 received via email dated 14.12.2022.	
Note: The written recommendation as given by DPIIT will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	181 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	COSMOS ENGITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM REVIW00006627AM23
RA File Number	34AX04000066 AM23
Licence No and Date	3411002155/22/04/2022
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U.O. No. P-47011/96/2019-TSW dated 29.08.2022 given via email dated 29.08.2022. However, the matter was deliberated in the meeting and after due deliberation, the Committee decided to defer the case for further discussion in the forthcoming NC meeting.

The case stands deferred.

Case No.	182 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	HENGYU CLEANING PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00000623AM23
RA File Number	31AX04000017 AM23
Licence No and Date	3111001333/06/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	183 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00000644AM23
RA File Number	03AX04000568 AM23
Licence No and Date	0311014558/06/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	184 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	SHARBIN INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00000655AM23
RA File Number	08AX04000194 AM23
Licence No and Date	0811004897/09/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	185 / NC/2/MEET/Feb/202223/23
Case Status	Case Approved
Party Name	SVAM TOYAL PACKAGING INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00000678AM23
RA File Number	05AX04000348 AM23
Licence No and Date	0511012354/09/05/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U.O. No. P-47011/2/2022-TSW dated 27.10.2022 received via email dated 27.10.2022 as under: 1. Quantity of import item at Sl. No. 1 (Aluminium Foil -50 MIC) may be allowed as 270000Kgs as 1.02Kgs/Kg content in the export item. 2. Quantity of import item at Sl. No. 2 (PVC Rigid Film -60 MIC) may be allowed as 164250Kgs as 1.02 Kgs/Kg content in the export item. 3. Quantity of import item at Sl. No. 3 [BOPA Film(Bi Oriented Polyamid Film) -25 MIC] may be allowed as 58650Kgs as 1.02 Kgs/Kg content in the export item RA concerned may take suitable consequential action accordingly.	

Case No.	186 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	ALUTECH PACKAGING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00000696AM23
RA File Number	05AX04000392 AM23
Licence No and Date	0511012435/10/05/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	187 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	PILOT INDUSTRIES LTD
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00000734AM23
RA File Number	05AX04000311 AM23
Licence No and Date	0511012518/12/05/2022
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that the applicant's reply has been received on DGFT Portal. Therefore, the Committee decided to send the applicant's reply to concerned TE for examination & comments.

The case stands deferred.

Case No.	188 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	ACG PHARMAPACK PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00000742AM23
RA File Number	03AX04000557 AM23
Licence No and Date	0311014683/13/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	189 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	SIECHEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00000855AM23
RA File Number	04AX04000126 AM23
Licence No and Date	0411003305/18/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	190 / NC/2/MEET/Feb/202223/23
Case Status	Case Rejected
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00000890AM23
RA File Number	04AX04000352 AM22
Licence No and Date	0411003325/20/05/2022
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant for submitting Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of copper in the copper scraps (Barley/Berry/Birch/Clove/Candy etc.). The applicant has not furnished the Certificate of Analysis for the subject AA No. as required to fix the ad-hoc norms. Further, the matter was deliberated in the meeting and after due deliberation, the Committee decided to reject the case due to non-submission of requisite information/documents.

The case stands rejected.

Case No.	191 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	PARAS LAMINATES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00000959AM23
RA File Number	05AX04000547 AM23
Licence No and Date	0511012772/24/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	192 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00001021AM23
RA File Number	04AX04000189 AM23
Licence No and Date	0411003384/27/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	193 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00001036AM23
RA File Number	04AX04000188 AM23
Licence No and Date	0411003389/27/05/2022
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	194 / NC/2/MEET/Feb/202223/23
Case Status	Case Approved
Party Name	RPK INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM REVIW00006006AM23
RA File Number	31AX04000070 AM23
Licence No and Date	3111001448/17/06/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (SKB) received on BO Portal as under:

Sl. No.	ITCHS Code	Export Item	Export Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	73209090	Other Spring of Steel, Part No. 605910, Grade : EN 10270-3-1.4310-NS-2.40MM Bright (Net Weight of Export Item is 0.00864 Kgs Per No., Total Net Weight 466.56 Kgs Net Content of Import Item Sr. No. 1 is 0.009936 Kgs Per Resultant Product)	54000 Number	1	72230091	Stainless Steel Wire (Grade EN 10270-3-1.4310-NS-2.40MM Bright)	473.56Kgs with 1.5% wastage on the net weight of the imported stainless steel wire in the export product.
2	73209090	Other Spring of Steel, Part No. 605322, Grade : Grade EN 10270-3-1.4310-NS-	420000 Number	2	72230091	Stainless Steel Wire (Grade EN 10270-3-1.4310-NS-2.40MM	4518.78Kgs with 1.5% wastage on the net weight of the imported stainless steel wire in the export

		2.40MM Bright (Net Weight of Export Item is 0.0106 Kgs Per No., Total Net Weight 4452.00 Kgs Net Content Of Import Item Sr. No. 2 is 0.01272 Kgs Per Resultant Product)				Bright)	product.
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Note: The grade and diameter of the imported stainless steel wire should be matched with the grade and diameter going in the export product.

RA concerned may take suitable consequential action accordingly.

Case No.	195 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	HORIZON CHUTES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00001511AM23
RA File Number	31AX04000080 AM23
Licence No and Date	3111001466/20/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	196 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	KARAMTARA ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00001567AM23
RA File Number	03AX04001856 AM23
Licence No and Date	0311015746/22/06/2022
Norms Committee Decision:	

Case deferred for comments of TE. The TE has requested to send complete set of application via email to examine the case.

Case No.	197 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	NAGREEKA INDCON PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00001618AM23
RA File Number	03AX04001890 AM23
Licence No and Date	0311015809/23/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	198 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	TECHNO TRAK ENGINEERS
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00001640AM23
RA File Number	31AX04000084 AM23
Licence No and Date	3111001477/24/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	199 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	COSMOS ENGITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00001668AM23
RA File Number	34AX04000276 AM23
Licence No and Date	3411002430/27/06/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	
1. Specific description of export item(s) and their quantity in Nos. also in addition to their weights, export product wise.	

2. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
3. Weight of each Export Product.
4. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
5. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
6. Sheet layout diagram of the material indicating the wastage during blanking.

The case stands deferred.

Case No.	200 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	COSMOS ENGITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00001669AM23
RA File Number	34AX04000272 AM23
Licence No and Date	3411002431/27/06/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

1. Specific description of export item(s) and their quantity in Nos. also in addition to their weights, export product wise.
2. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
3. Weight of each Export Product.
4. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
5. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

6. Sheet layout diagram of the material indicating the wastage during blanking.

The case stands deferred.

Case No.	201 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00001682AM23
RA File Number	34AX04000282 AM23
Licence No and Date	3411002435/27/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	202 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	ALUCRAFT MANUFACTURING & MARKETING LLP
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00001756AM23
RA File Number	10AX04000108 AM23
Licence No and Date	1011001231/29/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	203 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	MONTEX GLASS FIBRE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00001757AM23
RA File Number	03AX04001950 AM23
Licence No and Date	0311015978/29/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	204 / NC/2/MEET/Feb/202223/23
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Case Status	Case Approved
Party Name	SIECHEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00001844AM23
RA File Number	04AX04000308 AM23
Licence No and Date	0411003604/04/07/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U.O. No. P-47011/136/2019-TSW dated 31.01.2023 received via email dated 31.01.2023 as under: 1. Quantity of import items at Sl. No. 1 to 9 (8mm Continuous Cast Copper Rod) may be allowed as 1.01Kg/Kg content in the export items at Sl. No. 1 to 9 respectively. RA concerned may take suitable consequential action accordingly.	

Case No.	205 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	TRASCCON INTERCONNECTION SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00001855AM23
RA File Number	07AX04000447 AM23
Licence No and Date	0711004554/05/07/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	206 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	TRASCCON INTERCONNECTION SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00001856AM23
RA File Number	07AX04000294 AM23
Licence No and Date	0711004555/05/07/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	207 / NC/2/MEET/Feb/202223/23
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Case Status	Case Deferred
Party Name	GUJARAT INFRAPIPES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00001890AM23
RA File Number	34AX04000313 AM23
Licence No and Date	3411002503/06/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	208 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	VIMAL PETROTHIN PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00001898AM23
RA File Number	05AX04000958 AM23
Licence No and Date	0511013637/07/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	209 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00001952AM23
RA File Number	03AX04001933 AM23
Licence No and Date	0311016228/11/07/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Detailed calculations for the requirement of each raw material, export product wise supported by the cross sectional diagram of the cable/ Buyers data sheet. 2. Total Net weights of each cable including the net weights of all inputs (imported as well indigenous, except packing materials). 3. Material balancing viz. net content of each imported and indigenous input, export product wise. 4. Wastage claimed on each import item, if any.	

5. Total requirement of each raw material, export product wise, in a tabular form.

The case stands deferred.

Case No.	210 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00001989AM23
RA File Number	03AX04001825 AM23
Licence No and Date	0311016296/12/07/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

1. Detailed calculations for the requirement of each raw material, export product wise supported by the cross sectional diagram of the cable/ Buyers data sheet.
2. Total Net weights of each cable including the net weights of all inputs (imported as well indigenous, except packing materials).
3. Material balancing viz. net content of each imported and indigenous input, export product wise.
4. Wastage claimed on each import item, if any.
5. Total requirement of each raw material, export product wise, in a tabular form.

The case stands deferred.

Case No.	211 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	DYNAMIC FLOW PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00002062AM23
RA File Number	03AX04002238 AM23
Licence No and Date	0311016369/15/07/2022

Norms Committee Decision:

Case deferred for comments of TE.

Case No.	212 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	PMEA SOLAR SYSTEMS PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00002076AM23
RA File Number	03AX04002217 AM23
Licence No and Date	0311016387/15/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	213 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	CHANDA STEEL WORKS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00002082AM23
RA File Number	05AX04001120 AM23
Licence No and Date	0511013796/15/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	214 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	METAL CARE ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM REVIW00004485AM23
RA File Number	03AX04002021 AM23
Licence No and Date	0311016357/15/07/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 24.01.2023 followed by reminders on 08.02.2023, 23.02.2023 & 10.03.2023 were issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to issue a reminder to the applicant for furnishing the requisite information within 15 days. The case stands deferred.	

Case No.	215 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	KK WIND SOLUTIONS INDIA PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023

and Date	
HQ File Number	HQRNORM APPLY 00002238AM23
RA File Number	07AX04000526 AM23
Licence No and Date	0711004760/25/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	216 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	MMP INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00002259AM23
RA File Number	50AX04000035 AM23
Licence No and Date	5011000529/25/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	217 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	U K B ELECTRONICS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00002306AM23
RA File Number	05AX04001187 AM23
Licence No and Date	0511013995/27/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	218 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	PARAS ENGINEERING WORKS
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00002326AM23
RA File Number	02AX04000238 AM23
Licence No and Date	0211002772/28/07/2022
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	219 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00002340AM23
RA File Number	03AX04002377 AM23
Licence No and Date	0311016697/29/07/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Detailed calculations for the requirement of each raw material, export product wise supported by the cross sectional diagram of the cable/ Buyers data sheet. 2. Total Net weights of each cable including the net weights of all inputs (imported as well indigenous, except packing materials). 3. Material balancing viz. net content of each imported and indigenous input, export product wise. 4. Wastage claimed on each import item, if any. 5. Total requirement of each raw material, export product wise, in a tabular form. The case stands deferred.	

Case No.	220 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	MEXIM ADHESIVE TAPES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00002355AM23
RA File Number	03AX04002506 AM23
Licence No and Date	0311016715/29/07/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	221 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	OSWAL CABLES PVT LTD
Meeting Number	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023

and Date	
HQ File Number	HQRNORM APPLY 00002370AM23
RA File Number	13AX04000118 AM23
Licence No and Date	1311001354/29/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	222 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00002373AM23
RA File Number	34AX04000421 AM23
Licence No and Date	3411002588/29/07/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted the comments of DPIIT vide U.O. No. P-47014/9/2023-TSW dated 17.02.2023. However, after due deliberation, the committee decided to defer this case till the finalization of review committee's report on SION review (C2-C10).	
Case stands deferred.	

Case No.	223 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	WELSPUN CORP LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00002387AM23
RA File Number	03AX04002108 AM23
Licence No and Date	0311016772/01/08/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	224 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00002402AM23
RA File Number	03AX04001858 AM23

Licence No and Date	0311016789/02/08/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Details of import items at Sl. No. 1, 4 & 6 (Aluminium Hot Metal) and its form viz. ingots, rods etc. 2. Details calculation for the quantities of import items supported by the cross sectional diagram of the export products. 3. Weight of each Export Product. 4. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. The case stands deferred.	

Case No.	225 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	UPR ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00002403AM23
RA File Number	31AX04000128 AM23
Licence No and Date	3111001594/02/08/2022
Norms Committee Decision: Case deferred for comments of TE. The TE has requested to send complete set of application via email to examine the case.	

Case No.	226 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00002425AM23
RA File Number	05AX04001242 AM23
Licence No and Date	0511013999/02/08/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to wait for the Study Group Report.	

The case stands deferred.

Case No.	227 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00002447AM23
RA File Number	03AX04002307 AM23
Licence No and Date	0311016840/03/08/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

1. Detailed calculations for the requirement of each raw material, export product wise supported by the cross sectional diagram of the cable/ Buyers data sheet.
2. Total Net weights of each cable including the net weights of all inputs (imported as well indigenous, except packing materials).
3. Material balancing viz. net content of each imported and indigenous input, export product wise.
4. Wastage claimed on each import item, if any.
5. Total requirement of each raw material, export product wise, in a tabular form.

The case stands deferred.

Case No.	228 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00002479AM23
RA File Number	34AX04000437 AM23
Licence No and Date	3411002612/04/08/2022

Norms Committee Decision:

The Committee considered the case as per agenda and noted the comments of DPIIT vide U.O. No. P-47014/9/2023-TSW dated 17.02.2023. However, after due deliberation, the committee decided to defer this case till the finalization of review committee's report on SION review (C2-C10).

Case stands deferred.

Case No.	229 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred

Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00002480AM23
RA File Number	34AX04000436 AM23
Licence No and Date	3411002614/04/08/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted the comments of DPIIT vide U.O. No. P-47014/9/2023-TSW dated 17.02.2023. However, after due deliberation, the committee decided to defer this case till the finalization of review committee's report on SION review (C2-C10). Case stands deferred.	

Case No.	230 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00002493AM23
RA File Number	07AX04000637 AM23
Licence No and Date	0711004855/05/08/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	231 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	RIKUN MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00002497AM23
RA File Number	04AX04000424 AM23
Licence No and Date	0411003771/05/08/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	232 / NC/2/MEET/Feb/202223/23
Case Status	Case Approved
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023

HQ File Number	HQRNORM APPLY 00002522AM23
RA File Number	34AX04000432 AM23
Licence No and Date	3411002624/08/08/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U.O. No. P-47014/9/2023-TSW dated 17.02.2023 received via email dated 17.02.2023 as under: 1. Quantity of import item at Sl. No. 1 (ACS Strand Wire) may be allowed as 238.578MT as 1.01Kgs/Kg content in the export item. RA concerned may take suitable consequential action accordingly.	

Case No.	233 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	H.R. SOLAR SOLUTION PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00002569AM23
RA File Number	02AX04000253 AM23
Licence No and Date	0211002822/10/08/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	234 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	R. V. RAIL PRODUCTS PVT. LTD.
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00002584AM23
RA File Number	02AX04000262 AM23
Licence No and Date	0211002830/10/08/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Photographs and Drawing of import item and export items as mentioned in Appendix-4E. 2. Weight of each export product. 3. Justification for 5% wastage and 2 % wastage mentioned in flowsheet along with documentary evidence. 4. Size of drills and no of drills. 5. UAM is no longer valid, kindly enclose Udyam Registration.	

6. Recovery of Scrap, scrap sale invoice, if any.

The case stands deferred.

Case No.	235 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	SCODA TUBES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM REVIW00005288AM23
RA File Number	08AX04000970 AM23
Licence No and Date	0811006057/20/09/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that the comments of DPIIT vide U. O. No. P-47014/126/2022-TSW dated 23.02.2023 received via email dated 23.02.2023. The matter was deliberated in the meeting and after due deliberation, the Committee decided to call the applicant for personal hearing to explain the case before Norms Committee in the forthcoming NC meeting. The case stands deferred.	

Case No.	236 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	SURAJ LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM REVIW00005290AM23
RA File Number	08AX04001031 AM23
Licence No and Date	0811006104/26/09/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to call the applicant for personal hearing to explain the case before Norms Committee in the forthcoming NC meeting. The case stands deferred.	

Case No.	237 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	ASR MET TECH PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023

and Date	
HQ File Number	HQRNORM REVIW00005307AM23
RA File Number	08AX04001039 AM23
Licence No and Date	0811006151/30/09/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the comments of DPIIT vide U. O. No. P-47014/127/2022-TSW dated 23.02.2023 received via email dated 23.02.2023. The matter was deliberated in the meeting and after due deliberation, the Committee decided to call the applicant for personal hearing to explain the case before Norms Committee in the forthcoming NC meeting. The case stands deferred.	

Case No.	238 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	ENERGY OILFIELD TOOLS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00003536AM23
RA File Number	05AX04001664 AM23
Licence No and Date	0511015142/04/10/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	239 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00003560AM23
RA File Number	34AX04000631 AM23
Licence No and Date	3411002870/07/10/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	240 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	KK WIND SOLUTIONS INDIA PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023

and Date	
HQ File Number	HQRNORM APPLY 00004293AM23
RA File Number	07AX04001163 AM23
Licence No and Date	0711005677/11/11/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter is being issued to the applicant as decided in the NC Meeting dated 07.02.2023. Therefore, the Committee decided to defer the case. The case stands deferred.	

Case No.	241 / NC/2/MEET/Feb/202223/23
Case Status	Case Approved
Party Name	SIECHEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00004454AM23
RA File Number	04AX04000753 AM23
Licence No and Date	0411004480/18/11/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U.O. No. P-47011/136/2019-TSW dated 06.01.2023 received via email dated 06.01.2023. Note: The written recommendation as given by DPIIT will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	242 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00004732AM23
RA File Number	07AX04001301 AM23
Licence No and Date	0711005834/01/12/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	243 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	FCI OEN CONNECTORS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00004734AM23
RA File Number	07AX04001282 AM23
Licence No and Date	0711005839/01/12/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	244 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	DC AUTO PARTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00004737AM23
RA File Number	07AX04001243 AM23
Licence No and Date	0711005840/01/12/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	245 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00004740AM23
RA File Number	03AX04004115 AM23
Licence No and Date	0311019675/01/12/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Detailed calculations for the requirement of each raw material, export product wise supported by the cross sectional diagram of the cable/ Buyers data sheet. 2. Total Net weights of each cable including the net weights of all inputs (imported as well indigenous, except packing materials). 3. Material balancing viz. net content of each imported and indigenous input, export product wise.	

4. Wastage claimed on each import item, if any.
5. Total requirement of each raw material, export product wise, in a tabular form.

The case stands deferred.

Case No.	246 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	ATLAS TRANSFORMERS INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00004744AM23
RA File Number	34AX04000785 AM23
Licence No and Date	3411003062/01/12/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 07.03.2023 was issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Hence, the Committee decided to issue a reminder to the applicant. The case stands deferred.	

Case No.	247 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	LAL BABA SEAMLESS TUBES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00004749AM23
RA File Number	02AX04000484 AM23
Licence No and Date	0211003417/01/12/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	248 / NC/2/MEET/Feb/202223/23
Case Status	Case Approved
Party Name	SIECHEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00004765AM23
RA File Number	04AX04000787 AM23
Licence No and Date	0411004558/02/12/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U.O. No. P-47011/136/2019-TSW dated 06.02.2023 received via email dated 06.02.2023.

Note: The written recommendation as given by DPIIT will be communicated to the applicant as well as concerned RA through email.

RA concerned may take suitable consequential action accordingly.

Case No.	249 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00004779AM23
RA File Number	34AX04000727 AM23
Licence No and Date	3411003074/02/12/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	250 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00004781AM23
RA File Number	34AX04000725 AM23
Licence No and Date	3411003076/02/12/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	251 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00004801AM23
RA File Number	04AX04000791 AM23
Licence No and Date	0411004567/05/12/2022
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	252 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00004802AM23
RA File Number	04AX04000792 AM23
Licence No and Date	0411004568/05/12/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	253 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	KHAITAN WINDING WIRE PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00004819AM23
RA File Number	02AX04000499 AM23
Licence No and Date	0211003446/05/12/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 2. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. The case stands deferred.	

Case No.	254 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred

Party Name	UNIVERSAL CABLES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00004825AM23
RA File Number	56AX04000250 AM23
Licence No and Date	5611001331/06/12/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	255 / NC/2/MEET/Feb/202223/23
Case Status	Case Approved
Party Name	ADVENT METAL PROFILE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00004837AM23
RA File Number	56AX04000249 AM23
Licence No and Date	5611001334/06/12/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (TEC-3) given via email dated 16.03.2023 as under:	
1. The quantity of import item may be allowed as 202MT including 1% wastage.	
Note:	
1. Import item will be the scrubber of each piece weighing 18.50Kg.	
2. Export product will be a scrubber of 20 to 50 grams made of import scrubber.	
RA concerned may take suitable consequential action accordingly.	

Case No.	256 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	HENGYU CLEANING PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00004838AM23
RA File Number	31AX04000264 AM23
Licence No and Date	3111001867/06/12/2022

Norms Committee Decision:

Case deferred for comments of TE.

Case No.	257 / NC/2/MEET/Feb/202223/23
Case Status	Case Approved
Party Name	KARAMTARA ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00004854AM23
RA File Number	03AX04004444 AM23
Licence No and Date	0311019812/07/12/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U.O. No. P-47014/16/2023-TSW dated 02.02.2023 received via email dated 02.02.2023.

Note: The written recommendation as given by DPIIT will be communicated to the applicant as well as concerned RA through email.

RA concerned may take suitable consequential action accordingly.

Case No.	258 / NC/2/MEET/Feb/202223/23
Case Status	Case Approved
Party Name	KARAMTARA ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00004857AM23
RA File Number	03AX04004445 AM23
Licence No and Date	0311019819/07/12/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U.O. No. P-47014/16/2023-TSW dated 02.02.2023 received via email dated 02.02.2023.

Note: The written recommendation as given by DPIIT will be communicated to the applicant as well as concerned RA through email.

RA concerned may take suitable consequential action accordingly.

Case No.	259 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	SUCHI FASTENERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023

HQ File Number	HQRNORM APPLY 00004879AM23
RA File Number	34AX04000755 AM23
Licence No and Date	3411003094/08/12/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	260 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	MAHENDRA INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00004884AM23
RA File Number	07AX04001306 AM23
Licence No and Date	0711005893/08/12/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	261 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	MAHENDRA INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00004894AM23
RA File Number	07AX04001305 AM23
Licence No and Date	0711005899/08/12/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	262 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	JYOTITECH SOLAR LLP
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00004900AM23
RA File Number	03AX04003538 AM23
Licence No and Date	0311019868/09/12/2022
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	263 / NC/2/MEET/Feb/202223/23
Case Status	Case Approved
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00004913AM23
RA File Number	03AX04004577 AM23
Licence No and Date	0311019891/09/12/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U.O. No. P-47011/112/2020-TSW-Part(1) dated 06.02.2023 received via email dated 06.02.2023. Note: The written recommendation as given by DPIIT will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	264 / NC/2/MEET/Feb/202223/23
Case Status	Case Approved
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00004915AM23
RA File Number	34AX04000830 AM23
Licence No and Date	3411003104/09/12/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U.O. No. P-47014/9/2023-TSW dated 17.02.2023 received via email dated 17.02.2023 as under: 1. Quantity of import item at Sl. No.1 (ACS Strand Wire) may be allowed as 58.934MT as 1.01Kgs/Kg content in the export item. RA concerned may take suitable consequential action accordingly.	

Case No.	265 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	MALHOTRA CABLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023

HQ File Number	HQRNORM APPLY 00004934AM23
RA File Number	05AX04002674 AM23
Licence No and Date	0511016300/12/12/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	266 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	SI PRECISION
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00004963AM23
RA File Number	04AX04000823 AM23
Licence No and Date	0411004601/13/12/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	
1. Submit a drawing of the export product, indicating the weight of the raw material and the weight of the finished export product (Shaft Butterfly, CAM SERVO, and Plate Butterfly). 2. Wastage at each stage of operation. What are the reasons for higher wastage? Explain in detail. 3. Submit a detail of the export products about their application.	
The case stands deferred.	

Case No.	267 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	ARJUN ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00004968AM23
RA File Number	05AX04002624 AM23
Licence No and Date	0511016345/13/12/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	268 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	AURA INDUSTRIAL EQUIPMENT AND PROJECTS PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00004973AM23
RA File Number	04AX04000798 AM23
Licence No and Date	0411004605/13/12/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	269 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00004984AM23
RA File Number	03AX04004204 AM23
Licence No and Date	0311019973/14/12/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	270 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00005016AM23
RA File Number	03AX04003562 AM23
Licence No and Date	0311020021/15/12/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	271 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	GUJARAT COPPER ALLOYS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00005026AM23
RA File Number	03AX04004387 AM23
Licence No and Date	0311020047/16/12/2022
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	272 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00005062AM23
RA File Number	34AX04000845 AM23
Licence No and Date	3411003124/19/12/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	273 / NC/2/MEET/Feb/202223/23
Case Status	Case Approved
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00005064AM23
RA File Number	34AX04000207 AM22
Licence No and Date	3411003128/19/12/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U.O. No. P-47014/9/2023-TSW dated 17.02.2023 received via email dated 17.02.2023 as under: 1. Quantity of import item at Sl. No.1 (Aluminum Ingots) may be allowed as 101MT as 1.01Kgs/Kg content in the export item. RA concerned may take suitable consequential action accordingly.	

Case No.	274 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	MAYUR INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00005068AM23
RA File Number	05AX04002780 AM23
Licence No and Date	0511016437/19/12/2022
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	275 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	UPR ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00005076AM23
RA File Number	31AX04000277 AM23
Licence No and Date	3111001898/19/12/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	276 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	COSMOS ENGITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00005109AM23
RA File Number	34AX04000850 AM23
Licence No and Date	3411003130/20/12/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Specific description of export item(s) and their quantity in Nos. also in addition to their weights, export product wise. 2. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 3. Weight of each Export Product. 4. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 5. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. 6. Sheet layout diagram of the material indicating the wastage during blanking.	

The case stands deferred.

Case No.	277 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	COSMOS ENGITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00005110AM23
RA File Number	34AX04000852 AM23
Licence No and Date	3411003131/20/12/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

1. Specific description of export item(s) and their quantity in Nos. also in addition to their weights, export product wise.
2. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
3. Weight of each Export Product.
4. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
5. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
6. Sheet layout diagram of the material indicating the wastage during blanking.

The case stands deferred.

Case No.	278 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	GLOBAL SEAMLESS TUBES & PIPES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00005145AM23
RA File Number	02AX04000534 AM23

Licence No and Date	0211003540/20/12/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	279 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00005170AM23
RA File Number	05AX04002746 AM23
Licence No and Date	0511016479/21/12/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	280 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00005223AM23
RA File Number	04AX04000843 AM23
Licence No and Date	0411004653/22/12/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	281 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00005225AM23
RA File Number	04AX04000842 AM23
Licence No and Date	0411004654/22/12/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	282 / NC/2/MEET/Feb/202223/23
Case Status	Case Approved
Party Name	KEI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00005341AM23
RA File Number	05AX04002835 AM23
Licence No and Date	0511016573/27/12/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U.O. No. P-47014/33/2021-TSW dated 22.02.2023 received via email dated 22.02.2023. Note: The written recommendation as given by DPIIT will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	283 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00005342AM23
RA File Number	34AX04000901 AM23
Licence No and Date	3411003181/27/12/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted the comments of DPIIT vide U.O. No. P-47014/9/2023-TSW dated 17.02.2023 received via email dated 17.02.2023. However, the committee deliberated that a review committee has been constituted to review of the SION of the relevant items. Therefore, committee decided to defer this case till the receipt of the review committee report. Case stands deferred.	

Case No.	284 / NC/2/MEET/Feb/202223/23
Case Status	Case Approved
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00005344AM23

RA File Number	34AX04000425 AM22
Licence No and Date	3411003194/27/12/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U.O. No. P-47014/9/2023-TSW dated 17.02.2023 received via email dated 17.02.2023 as under: 1. Quantity of import item at Sl. No.1 (Aluminum Ingots) may be allowed as 9.51MT as 1.02Kgs/Kg content in the export item. 2. Quantity of import item at Sl. No. 2 (Aluminium Zirconium Master Alloy) may be allowed as 0.04MT on net to net basis. 3. Quantity of import item at Sl. No. 3 (Galvanised Steel Wire) may be allowed as 1.815MT on net to net basis. RA concerned may take suitable consequential action accordingly.	

Case No.	285 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00005357AM23
RA File Number	03AX04004735 AM23
Licence No and Date	0311020316/28/12/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to refer the case to the Special Committee for examination & comments. The case stands deferred.	

Case No.	286 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	SHALCO INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00005382AM23
RA File Number	03AX04004840 AM23
Licence No and Date	0311020328/28/12/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	287 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	HONYLITE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00005443AM23
RA File Number	05AX04002891 AM23
Licence No and Date	0511016636/30/12/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. As per Appendix 4E, the wastage Stainless Steel Honeycomb Module has been claimed as NIL. Justify the statement. Is it in number, which would be imported and exported without any manufacturing activity? How many numbers of cores will be imported and how many modules would be exported? 2. Why the quantity of an import item is less than the quantity of an export item? 3. Calculation sheet, which could indicate the weight of each honeycomb module, the weight of the honeycomb core and the weight of the stainless steel sheet to be procured from an indigenous source. The case stands deferred.	

Case No.	288 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	HONYLITE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00005444AM23
RA File Number	05AX04002892 AM23
Licence No and Date	0511016637/30/12/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Justify the requirement of the imported item No 1 against the export of 20000 Kgs Aluminium Honey Comb panel with 20% wastage indicated in Appendix 4E. However, the imported item at Sl. No.2 is 12000 Kgs against the export of item No 2 against the export of 10000 Kgs of the same item. 2. Submit a set of drawings for the manufacturing of Honeycomb panels. 3. What is the reason for the 18% wastage at cutting operation by bend saw? Submit detail	

justification.

4. Submit an invoice, which could indicate the selling price of Aluminium Scrap, generated during the manufacturing of Aluminium Honeycomb panels.
5. What is the length, width, and thickness of the Honeycomb blocks and Honeycomb panels? How many panels are cut from one block?
6. Grade of Aluminium? Is it an alloy of Aluminium with other alloying elements? Submit Mill Test Report.

The case stands deferred.

Case No.	289 / NC/2/MEET/Feb/202223/23
Case Status	Case Approved
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00005456AM23
RA File Number	03AX04004902 AM23
Licence No and Date	0311020378/02/01/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U.O. No. P-47011/112/2020-TSW-Part(1) dated 06.02.2023 received via email dated 06.02.2023. Note: The written recommendation as given by DPIIT will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	290 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	NSI (INDIA) LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00005475AM23
RA File Number	02AX04000528 AM23
Licence No and Date	0211003602/02/01/2023
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	291 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00005499AM23
RA File Number	03AX04004801 AM23
Licence No and Date	0311020459/04/01/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	
1. Detailed calculations for the requirement of each raw material, export product wise supported by the cross sectional diagram of the cable/ Buyers data sheet. 2. Total Net weights of each cable including the net weights of all inputs (imported as well indigenous, except packing materials). 3. Material balancing viz. net content of each imported and indigenous input, export product wise. 4. Wastage claimed on each import item, if any. 5. Total requirement of each raw material, export product wise, in a tabular form.	
The case stands deferred.	

Case No.	292 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	PRUDENT STAINLESS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00005514AM23
RA File Number	52AX04001724 AM23
Licence No and Date	5211003893/04/01/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	293 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	RATNADEEP METAL AND TUBES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00005547AM23
RA File Number	08AX04001568 AM23
Licence No and Date	0811006930/05/01/2023
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	294 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	GMT PIPES & TUBES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00005576AM23
RA File Number	08AX04001479 AM23
Licence No and Date	0811006943/06/01/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	295 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00005622AM23
RA File Number	07AX04001494 AM23
Licence No and Date	0711006149/09/01/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	296 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	PRUDENT STAINLESS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00005676AM23
RA File Number	52AX04001725 AM23
Licence No and Date	5211003948/11/01/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	297 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	PRUDENT STAINLESS PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00005677AM23
RA File Number	52AX04001726 AM23
Licence No and Date	5211003949/11/01/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	298 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	ROSENBERGER INTERCONNECT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00005691AM23
RA File Number	05AX04002894 AM23
Licence No and Date	0511016833/12/01/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	299 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	TECHNO TRAK ENGINEERS
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00005693AM23
RA File Number	31AX04000301 AM23
Licence No and Date	3111001954/12/01/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to refer the case to DPIIT for examination & comments as per the comments of MSME.	

Case No.	300 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	PONDY OXIDES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00005700AM23
RA File Number	04AX04000883 AM23
Licence No and Date	0411004760/12/01/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information:

1. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/ Relays/Re-melted Lead Ingots etc.).
2. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR.
3. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc.

Note: CoA shall have Authorization Number and size of lot of imported consignment.

The case stands deferred.

Case No.	301 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	PONDY OXIDES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00005701AM23
RA File Number	04AX04000882 AM23
Licence No and Date	0411004762/12/01/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information:

1. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/ Relays/Re-melted Lead Ingots etc.).
2. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR.
3. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc.

Note: CoA shall have Authorization Number and size of lot of imported consignment.

The case stands deferred.

Case No.	302 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	SEMINOX PIPES AND TUBES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00005716AM23
RA File Number	03AX04005104 AM23

Licence No and Date	0311020699/13/01/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	303 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	MICAPLY
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00005719AM23
RA File Number	56AX04000333 AM23
Licence No and Date	5611001478/13/01/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	
1. Area of import and export in Square Meters.	
The case stands deferred.	

Case No.	304 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	SVAM TOYAL PACKAGING INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00005721AM23
RA File Number	05AX04003033 AM23
Licence No and Date	0511016853/13/01/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	305 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00005723AM23
RA File Number	03AX04005114 AM23
Licence No and Date	0311020708/13/01/2023

Norms Committee Decision:

Case deferred for comments of TE.

Case No.	306 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	MALHOTRA CABLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00005724AM23
RA File Number	05AX04003007 AM23
Licence No and Date	0511016864/13/01/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	
1. Certificate of Analysis (CoA) from Customs Authorized Laboratory on the net content of copper in the imported copper scrap. 2. What is the weight of copper wire in 15642488 Meters PVC coated copper wire? 3. Do you have melting, casting, and drawing facility for the production of wire? Submit process flow chart and wastage at each stage of operation. 4. If the company has melting, casting, and drawing facility, submit a permission letter issued by MoEF/CPCB/SPCB for conducting such activities and the validity period thereof. 5. Since the company is importing copper scrap in the form of Birch/Berry/Candy forms, then what is the method of disposal of PVC that comes along with scrap?	
The case stands deferred.	

Case No.	307 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	CHAMBAL ALUMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00005725AM23
RA File Number	13AX04000273 AM23
Licence No and Date	1311001697/13/01/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information:	
1. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/ Relays/Re-melted Lead Ingots etc.).	

2. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR.
3. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc.

Note: CoA shall have Authorization Number and size of lot of imported consignment.

The case stands deferred.

Case No.	308 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	CHAMBAL ALUMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00005726AM23
RA File Number	13AX04000271 AM23
Licence No and Date	1311001699/13/01/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information:

1. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/ Relays/Re-melted Lead Ingots etc.).
2. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR.
3. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc.

Note: CoA shall have Authorization Number and size of lot of imported consignment.

The case stands deferred.

Case No.	309 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00005734AM23
RA File Number	03AX04000444 AM23
Licence No and Date	0311020722/16/01/2023

Norms Committee Decision:

Case deferred for comments of TE.

Case No.	310 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	CROWN HARDWARE
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00005771AM23
RA File Number	06AX04000320 AM23
Licence No and Date	0611001814/17/01/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	311 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00005793AM23
RA File Number	07AX04001563 AM23
Licence No and Date	0711006210/18/01/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call the applicant for personal hearing in the forthcoming NC meeting along with following information/documents as per comments given by the TE: 1. To provide catalogue or generic name of import. The case stands deferred.	

Case No.	312 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	PARAS LAMINATES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00005794AM23
RA File Number	05AX04003051 AM23
Licence No and Date	0511016903/18/01/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Net weight of import item glass woven fabric.	

2. Net content of both import items in export.
3. Details of indigenous input with quantity.
4. Wastage in the manufacturing process.

The case stands deferred.

Case No.	313 / NC/2/MEET/Feb/202223/23
Case Status	Case Approved
Party Name	KARAMTARA ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00005828AM23
RA File Number	03AX04005120 AM23
Licence No and Date	0311020823/19/01/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U.O. No. P-47014/16/2023-TSW dated 14.03.2023 received via email dated 14.03.2023. Note: The written recommendation as given by DPIIT will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	314 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	VISHAKHA METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00005831AM23
RA File Number	08AX04001656 AM23
Licence No and Date	0811007054/19/01/2023
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	315 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	SAHAJ SOLAR PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00005832AM23
RA File Number	08AX04001715 AM23
Licence No and	0811007058/19/01/2023

Date	
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	316 / NC/2/MEET/Feb/202223/23
Case Status	Case Approved
Party Name	SALZER ELECTRONICS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00005843AM23
RA File Number	32AX04000481 AM23
Licence No and Date	3211004285/20/01/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DHI vide F. No. DES-2/3211004285/2023-TSW dated 15.03.2023 given via email dated 15.03.2023 as under: 1. The quantity of import item (Continuous Cast Copper Wire Rod 8mm) may be allowed with 0% wastage required for manufacture of export products (Single Core Flexible Cable of different specification), as applied for. RA concerned may take suitable consequential action accordingly.	

Case No.	317 / NC/2/MEET/Feb/202223/23												
Case Status	Case Approved												
Party Name	SALZER ELECTRONICS LIMITED												
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023												
HQ File Number	HQRNORM APPLY 00005844AM23												
RA File Number	32AX04000478 AM23												
Licence No and Date	3211004287/20/01/2023												
Norms Committee Decision:													
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DHI vide F. No. DES-2/3211004287/2023-TSW dated 15.03.2023 given via email dated 15.03.2023 as under:													
<table><tr><th>ITCHS Code</th><th>Export Item</th><th>Export Quantity</th><th>ITCHS Code</th><th>Import Item</th><th>Recommended Quantity</th></tr><tr><td>85041090</td><td>Transformer (Part No. 4522)</td><td>7300 Number</td><td>72261920</td><td>CRGO Coil</td><td>2% wastage allowed on net content basis in the export item</td></tr></table>		ITCHS Code	Export Item	Export Quantity	ITCHS Code	Import Item	Recommended Quantity	85041090	Transformer (Part No. 4522)	7300 Number	72261920	CRGO Coil	2% wastage allowed on net content basis in the export item
ITCHS Code	Export Item	Export Quantity	ITCHS Code	Import Item	Recommended Quantity								
85041090	Transformer (Part No. 4522)	7300 Number	72261920	CRGO Coil	2% wastage allowed on net content basis in the export item								

RA concerned may take suitable consequential action accordingly.

Case No.	318 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00005869AM23
RA File Number	07AX04001564 AM23
Licence No and Date	0711006249/23/01/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to refer the case to Consultant (TEC-3) for examination & comments as per advice of Consultant (TEC-1).	

Case No.	319 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	KEI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00005882AM23
RA File Number	05AX04003096 AM23
Licence No and Date	0511016985/23/01/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	320 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00005890AM23
RA File Number	04AX04000950 AM23
Licence No and Date	0411004807/24/01/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	321 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00005891AM23
RA File Number	04AX04000947 AM23
Licence No and Date	0411004811/24/01/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	322 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00005892AM23
RA File Number	04AX04000951 AM23
Licence No and Date	0411004818/24/01/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	323 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00005893AM23
RA File Number	04AX04000946 AM23
Licence No and Date	0411004819/24/01/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	324 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	ALLEIMA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00005907AM23

RA File Number	08AX04001763 AM23
Licence No and Date	0811007095/24/01/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	325 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	ALLEIMA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00005916AM23
RA File Number	08AX04001782 AM23
Licence No and Date	0811007106/25/01/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	326 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	PONDY OXIDES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00005933AM23
RA File Number	04AX04000940 AM23
Licence No and Date	0411004830/27/01/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information: 1. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/ Relays/Re-melted Lead Ingots etc.). 2. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR. 3. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc. Note: CoA shall have Authorization Number and size of lot of imported consignment. The case stands deferred.	

Case No.	327 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	NAMO ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00005940AM23
RA File Number	05AX04003145 AM23
Licence No and Date	0511017044/27/01/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to wait for the Review Committee Report. The case stands deferred.	

Case No.	328 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00005952AM23
RA File Number	03AX04005319 AM23
Licence No and Date	0311021014/29/01/2023
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	329 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00005953AM23
RA File Number	03AX04005308 AM23
Licence No and Date	0311021015/29/01/2023
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	330 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred

Party Name	HENGYU CLEANING PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00005965AM23
RA File Number	31AX04000285 AM23
Licence No and Date	3111001992/30/01/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	331 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	DIACH CHEMICALS & PIGMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00005973AM23
RA File Number	02AX04000606 AM23
Licence No and Date	0211003746/30/01/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information:	
1. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/ Relays/Re-melted Lead Ingots etc.). 2. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR. 3. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc.	
Note: CoA shall have Authorization Number and size of lot of imported consignment.	
The case stands deferred.	

Case No.	332 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	HISAR METAL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00005999AM23
RA File Number	05AX04003150 AM23
Licence No and Date	0511017083/31/01/2023
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	333 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00006010AM23
RA File Number	03AX04005210 AM23
Licence No and Date	0311020770/01/02/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	334 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	KALPATARU POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00006025AM23
RA File Number	08AX04001758 AM23
Licence No and Date	0811007145/01/02/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	335 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	RAYAAN INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00006026AM23
RA File Number	03AX04005174 AM23
Licence No and Date	0311021097/01/02/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	336 / NC/2/MEET/Feb/202223/23
Case Status	Case Approved
Party Name	KARAMTARA ENGINEERING PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00006053AM23
RA File Number	03AX04005394 AM23
Licence No and Date	0311021115/03/02/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U.O. No. P-47014/16/2023-TSW dated 14.03.2023 received via email dated 14.03.2023. Note: The written recommendation as given by DPIIT will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	337 / NC/2/MEET/Feb/202223/23
Case Status	Case Approved
Party Name	KARAMTARA ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00006054AM23
RA File Number	03AX04005393 AM23
Licence No and Date	0311021116/03/02/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U.O. No. P-47014/16/2023-TSW dated 14.03.2023 received via email dated 14.03.2023. Note: The written recommendation as given by DPIIT will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	338 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	GUJARAT INFRAPIPES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00006056AM23
RA File Number	34AX04000925 AM23
Licence No and Date	3411003324/03/02/2023
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	339 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00006068AM23
RA File Number	05AX04002912 AM23
Licence No and Date	0511017157/03/02/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	340 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00006069AM23
RA File Number	05AX04002911 AM23
Licence No and Date	0511017158/03/02/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	341 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	MINDA D-TEN INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00006098AM23
RA File Number	05AX04002425 AM23
Licence No and Date	0511017178/06/02/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	342 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred

Party Name	ERISTON ELECTRICAL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00006132AM23
RA File Number	34AX04000959 AM23
Licence No and Date	3411003351/07/02/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	343 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	SYRMA SGS TECHNOLOGY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00006150AM23
RA File Number	03AX04005391 AM23
Licence No and Date	0311021221/07/02/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	344 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	DIVINE TUBES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00006159AM23
RA File Number	08AX04001849 AM23
Licence No and Date	0811007223/08/02/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	345 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	DIVINE TUBES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00006160AM23
RA File Number	08AX04001848 AM23
Licence No and Date	0811007224/08/02/2023

Norms Committee Decision:
Case deferred for comments of TE.

Case No.	346 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	VISHAKHA METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00006179AM23
RA File Number	08AX04001904 AM23
Licence No and Date	0811007231/08/02/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	347 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	HI TECH STAINLESS WORLD
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00006187AM23
RA File Number	03AX04005304 AM23
Licence No and Date	0311021277/09/02/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	348 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	OSWAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00006213AM23
RA File Number	13AX04000294 AM23
Licence No and Date	1311001747/09/02/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	349 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred

Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00006237AM23
RA File Number	03AX04005418 AM23
Licence No and Date	0311021322/10/02/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	350 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00006264AM23
RA File Number	03AX04005500 AM23
Licence No and Date	0311021364/13/02/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	351 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00006289AM23
RA File Number	03AX04005547 AM23
Licence No and Date	0311021393/13/02/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	352 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	WAAREE ENERGIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00006293AM23
RA File Number	52AX04001734 AM23

Licence No and Date	5211004175/13/02/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	353 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	WAAREE ENERGIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00006304AM23
RA File Number	52AX04001736 AM23
Licence No and Date	5211004177/14/02/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	354 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	WAAREE ENERGIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00006305AM23
RA File Number	52AX04001735 AM23
Licence No and Date	5211004178/14/02/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	355 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00006317AM23
RA File Number	05AX04003244 AM23
Licence No and Date	0511017327/14/02/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	356 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00006323AM23
RA File Number	03AX04005528 AM23
Licence No and Date	0311021443/15/02/2023
Norms Committee Decision: The Committee considered the case as per agenda and noted that the similar cases of the firm has been referred to the Special Committee for examination. Therefore, the Committee decided to also refer this case to the Special Committee for examination. The case stands deferred.	

Case No.	357 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	GAVIRANGA ENTERPRISES
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00006326AM23
RA File Number	07AX04001707 AM23
Licence No and Date	0711006437/15/02/2023
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	358 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	ARMOR PLAST PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00006336AM23
RA File Number	07AX04001720 AM23
Licence No and Date	0711006445/15/02/2023
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	359 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	MBM TUBES PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00006371AM23
RA File Number	03AX04005617 AM23
Licence No and Date	0311021510/16/02/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	360 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00006386AM23
RA File Number	07AX04001714 AM23
Licence No and Date	0711006457/17/02/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	361 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00006387AM23
RA File Number	07AX04001716 AM23
Licence No and Date	0711006458/17/02/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	362 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00006392AM23
RA File Number	07AX04001715 AM23
Licence No and Date	0711006467/17/02/2023
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	363 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	MASSILLY INDIA PACKAGING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00006440AM23
RA File Number	07AX04001741 AM23
Licence No and Date	0711006486/20/02/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Weight of each Export Product.
3. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
4. No of tinplate containers produced from coil and weight of each container.
5. Justification for 2 % wastage during the process of coating along reduction in thickness, if any.
6. No of strips cut from sheet and its dimension.
7. Scrap sale invoice.
8. Different values of wastage mentioned in Appendix-4E, ANF-4A and flow chart, wastage claimed may be mentioned clearly along with break up at different stages including scrap.
9. Photograph and video of the manufacturing process.

The case stands deferred.

Case No.	364 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	OSWAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00006445AM23
RA File Number	13AX04000309 AM23

Licence No and Date	1311001756/20/02/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	365 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	DIACH CHEMICALS & PIGMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00006457AM23
RA File Number	02AX04000645 AM23
Licence No and Date	0211003876/20/02/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information:	
1. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/Radio/ Ropes/ Relays/Re-melted Lead Ingots etc.). 2. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR. 3. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc.	
Note: CoA shall have Authorization Number and size of lot of imported consignment.	
The case stands deferred.	

Case No.	366 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00006460AM23
RA File Number	07AX04001709 AM23
Licence No and Date	0711006489/20/02/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	367 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00006462AM23
RA File Number	07AX04001708 AM23
Licence No and Date	0711006496/20/02/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	368 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	MALHOTRA CABLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00006479AM23
RA File Number	05AX04003303 AM23
Licence No and Date	0511017427/21/02/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	369 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	GLASS WALL SYSTEMS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00006494AM23
RA File Number	03AX04005435 AM23
Licence No and Date	0311021593/21/02/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	370 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	KRYSTAL GLOBAL ENGINEERING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00006506AM23
RA File Number	34AX04001058 AM23

Licence No and Date	3411003411/22/02/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	371 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	KRYSTAL GLOBAL ENGINEERING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00006507AM23
RA File Number	34AX04001057 AM23
Licence No and Date	3411003412/22/02/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	372 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	RAMKRISHNA FORGINGS LTD
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00006514AM23
RA File Number	02AX04000635 AM23
Licence No and Date	0211003899/22/02/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	373 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	SHERA METAL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00006516AM23
RA File Number	13AX04000310 AM23
Licence No and Date	1311001764/22/02/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	374 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	ASCENT INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00006528AM23
RA File Number	52AX04001764 AM23
Licence No and Date	5211004251/23/02/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	375 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	SHRI SABHARI SMELTERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00006538AM23
RA File Number	04AX04000995 AM23
Licence No and Date	0411004926/23/02/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information:	
1. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/ Relays/Re-melted Lead Ingots etc.). 2. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR. 3. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc.	
Note: CoA shall have Authorization Number and size of lot of imported consignment.	
The case stands deferred.	

Case No.	376 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	VMS GLOBAL COMMODITIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023

HQ File Number	HQRNORM APPLY 00006545AM23
RA File Number	03AX04005696 AM23
Licence No and Date	0311021654/23/02/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. As per the application summary, the item of export is 200000 MTS and the import is 202000 MTS. However, in Appendix 4E, the import of input i.e. Alloy Steel/Strips/Sheets/Flat Bars is 200 Kg with 1% wastage. Which quantity of export and import is correct? If as per Appendix 4E, the input is 200 Kgs with 1% wastage, then the export quantity must be 198 Kgs. Submit revise Appendix 4E, if wrong or correct the figures of quantity of export & import in the summary application. 2. Explain the process of manufacturing in detail. 3. Submit Bill of Entry & Chemical Analysis report of the imported Steel. The case stands deferred.	

Case No.	377 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00006565AM23
RA File Number	34AX04001049 AM23
Licence No and Date	3411003429/23/02/2023
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	378 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	KRYSTAL GLOBAL ENGINEERING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00006585AM23
RA File Number	34AX04001083 AM23
Licence No and Date	3411003431/24/02/2023
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	379 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	KRYSTAL GLOBAL ENGINEERING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00006586AM23
RA File Number	34AX04001081 AM23
Licence No and Date	3411003432/24/02/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	380 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	EOT COUPLINGS AND CONNECTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00006592AM23
RA File Number	05AX04003268 AM23
Licence No and Date	0511017495/24/02/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	381 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	KRYSTAL GLOBAL ENGINEERING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00006593AM23
RA File Number	34AX04001082 AM23
Licence No and Date	3411003436/24/02/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	382 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	JAY BHAWANI METAL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00006609AM23

RA File Number	03AX04005521 AM23
Licence No and Date	0311021736/27/02/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	383 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	KEI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00006629AM23
RA File Number	05AX04003341 AM23
Licence No and Date	0511017523/27/02/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	384 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00006644AM23
RA File Number	34AX04001080 AM23
Licence No and Date	3411003443/27/02/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	385 / NC/2/MEET/Feb/202223/23
Case Status	Case Approved
Party Name	MEW ELECTRICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00006666AM23
RA File Number	34AX04001086 AM23
Licence No and Date	3411003457/28/02/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of	

DPIIT vide U.O. No. P-47014/02/2023-TSW dated 14.03.2023 received via email dated 14.03.2023 as under:

1. Taking clue from SION C-1184, the quantity of import item (**Copper Cathode**) may be allowed as **applied for** i.e.102000 Kgs as **1.02 Kgs/Kg content in the export item.**

RA concerned may take suitable consequential action accordingly.

Case No.	386 / NC/2/MEET/Feb/202223/23
Case Status	Case Deferred
Party Name	B.P. WIRE INDUSTRY
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202223/ 23 and 16/03/2023
HQ File Number	HQRNORM APPLY 00006670AM23
RA File Number	06AX04000356 AM23
Licence No and Date	0611001869/28/02/2023
Norms Committee Decision:	
Case deferred for comments of TE.	